

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PUNE

ORIGINAL APPLICATION NO 83/2019 (WZ)

Mr.Tanaji Balasaheb Gambhire Original Applicant(s)

Versus

Union off India & Ors.

Report by the Joint Committee

Date of Site visit:	11.8.2020
Address:	M/s. Sai Exotica S. no.1660/1, Bag Wasti, Patil Nagar, Chikhali, Tal-Haveli, Dist-Pune - 412114

The site visit is carried out by Shri. Y. B. Sontakke, Joint Director (WPC) MPCB, Sion, Mumbai, Ar. Mukund S. Athavale, Member of SEIAA Maharashtra, & Shri. Rajendra Rane (Executive Engineer of Building Permission, PCMC), Mr. Sudhir More, Dy. Engineer (Building Permission, PCMCs) along with Mr. Kiran Hasabnis (SRO, MPCB, Pimpri Chinchwad).

The following are the important observations:

1. The building construction project Sai Exotica is in construction process on land of area 19005.76 Sq.M. on the aforementioned address.
2. The land is contoured, sloping from the highest level 104.82 M. and the lowest level 90.50 M. towards river Indrayani. The lower floors of the buildings are having the sloping ground around .
3. Except the OWC no construction is found in the flood zone. Some part of the Recreation Open Space is in this zone, but the clubhouse in it is outside the flood zone.
4. No construction debris or dumping of any material from the project is found in the river stream.
5. PP had obtained First CC on 14.5.2013 followed by various Revised CCs obtained from PCMC (Details are mentioned in Annexure-I). Accordingly, PP has started construction activity on 10.2.2014. PP had obtained the approval for revised plan in

2017 for BUA - 16593.40 sq mtrs vide sanction BP/chikhali/17/2017 dated 23.05.2017.

6. PP has obtained the EC on 28.11.2017 for the total built-up area 49012.15 Sq.M. from PCMC (Annexure-I).
7. As per Architect certificate, the construction activity carried out before EC is 14132.51 Sq.M. and as on date construction carried out is 22930.17 Sq.M (Annexure-II) as against the BUA of 49012.15 Sq.M as per the EC.
8. PP obtained Consent to Establish from the MPCB on 04.05.2019 for total built-up area 49,012.15 Sq.M followed by Consent to Operate on 08.07.2020 for BUA 23,266.86 Sq.M. (Annexure-III).
9. During the visit, it is observed that, PP has completed construction work of total built-up area 22930.17 Sq.M. for Building No A, E, B, D, and Club House.
10. STP of capacity 250 CMD has been provided and found operational.
11. OWC has been provided for the treatment of wet waste in the flood zone, hence the PP is directed by the committee to shift at other location.
12. PP is proposing to build one of the UGT in the flood zone and has been directed to relocate the same.
13. Rainwater harvesting has been provided. PP had bored 3 bore wells (report by PCMC authority) which were found non-operational; hence they are converted into recharge pits. PP has taken commercial water connection from PCMC Water Department during the construction. Presently PP is not using any ground water but the water from tankers (Water Tanker Bills -Annexure -IV).
14. As the EC to this project is given by the Environment Cell of the PCMC, the internal report is sought from PCMC. Accordingly, the Executive Engineer, Building Proposal Department PCMC, Pune, under the instructions of the Joint Director WPC-MPCB, Mumbai has visited the project site on 11.08.2020 and prepared an internal report on compliance of EC conditions. This report, henceforth referred as internal report is attached herewith. (Annexure-I)
15. This report is an outcome of the scrutiny of the said internal report and the factual observations during the site visit by the committee. (Annexure-I)

Sr. No.	Point examined	Observations
a.	<p>That the BUA of project was more than 20000 Sq. Mtrs. No application for prior Environment Clearance under EIA Notification-2006 from SEIAA, No application for prior Consent to Establish, No application for prior Consent to Operate from MPCB and construction carried out by the present PP without these mandatory permission and it is ongoing project. PP has made illegal land use change.</p>	<p>PP had started this project in 2013 as per approval of 15040.05 Sq.M. vide sanctioned plan NO.B.P/CHIKHALI/13/2013 DATED.14.05.2013 which is under 20,000 sq meters.</p> <p>PP had sought the approval for revised plan in 2017 and applied for EC. It was obtained vide letter no. BP/EC/16/3/2017 dated 28.11.2017.</p> <p>PP had completed construction of 14132.51 Sq M. before getting the EC i.e. before 28.11.2017 (Architect Certificate) and it was below 20,000 sq meters.</p>
b.	<p>PP has not obtained any prior Environment Clearance from SEIAA, prior Consent to establish and prior Consent to operate form MPCB and carried out the construction of 29000 Sq. Mtrs. Comprising of 3 residential buildings, 236 flats in addition to this PP has proposed construction of BUA 20012 Sq. Mtrs. Comprising of 4 building with 160 flats in illegal manner. Therefore total BUA of project is 49012 Sq. Mtrs. Comprising 7 residential buildings with 396 flats.</p>	<p>1. PP had sought the approval for revised plan in 2017 for BUA - 16593.40 sq mtrs vide sanction BP/chikhali/17/2017 dated 23.05.2017.</p> <p>2. PP had got the EC vide Letter No. No.BP/EC/16/3/2017 Dated 28.11.2017.</p> <p>PP had completed construction of 14132.51 Sq M. before getting the EC i.e. before 28.11.2017 (Architect Certificate) and it was below 20,000 sq meters.</p> <p>3.At present, PP has completed 3 building (A, E,B & Club House) having area of BUA – 16508.49 Sq. M.for 236 flats which is below 20,000</p>

		Sq. M..
c.	PP has not obtained any prior Consent to Establish from MPCB and started enjoyment of completed premises without consent to operate.	As mentioned in Point No. 8
d.	PP has carried out construction in Blue flood line and dumped construction waste in the water body connection Indrayani River.	As mentioned in Points Nos. 3 & 4
e.	PP has completed part project in year of 2016, but did not applied for consent to operate and put the completed portion of project under enjoyment without Consent to Operate.	PP has granted part completion (Building A, B & E as per the sanctioned Plan of 2013) for area of BUA – 11831.50 Sq. M. (which is not under the scrutiny of MPCB, hence Consent to Establish and consequently Consent to operate was not sought)
f.	PP has carried out construction activity without Environment Impact Assessment and without implementation of their remedial measures.	PP had obtained EC (point no.6).
g.	PP is extracting huge quantity of ground water from three bore wells for construction of project as well as for domestic use without any permission form competitive authority for operational purpose and PP has not made any test for ground water contamination and quality of water.	As mentioned in Point No. 13.
h.	PP has not provided any solid waste management system like Solid waste treatment unit and composting pits. There is no segregation of biodegradable and non-biodegradable waste and waste	PP has installed & maintained OWC, however it has been directed to relocate it for the reason mentioned in Point No. 3 Copy of Installation letter and Photographs are annexed

	generated is dumped to PCMC waste yard creating burden on public systems and solid waste is generating various greenhouse gases and there is no scientific disposal of the solid waste generated form project.	at Annexure No.5.
i.	PP has not provided any energy conservation system for energy saving like solar Energy system.	PP has provided & maintained Solar water heating system (internal report). Copy of Installation of Solar Systems and Photographs are annexed at Annexure No.6
j.	PP has not installed of Rain water harvesting system for ground water recharge and there is substantial depletion in ground water level due to illegal extraction of ground water form three bore wells.	PP has installed & maintained Rain water harvesting Systems (internal report). Copy of installation of rain water harvesting & Photographs are annexed at Annexure No.7
k.	PP has not preserved top layer of fertile soil and there is no soil test for contamination.	The land of this project contain hard rock/murum (internal report). PP has purchased soil for landscaping (Copy of Strata Certificate- Annexure No.12, & Bill of purchased soil - Annexure No. 8).
l.	PP has not made tree plantation as per the norms and Non-development of green belt as per CPCB norms. PP has undertaken to plant 451 trees on periphery, but PP has made plantation of only 135 trees and this is contrary to his undertaking and PP has not provided 10% Open space for recreational purpose as per norms. There is construction of Podium on 10% open Space without any	PP has presently planted 152 trees commensurate to the requirement of the part sanction & part completion. Copies of Tree Planted at site are annexed at Annexure No.9 Remaining plantation will be carried out during next phase of construction. PP has provided 10% open space as per sanctioned drawing for

	marginal space.	recreational purpose. The buildings does not have podium (Copy of Sanctioned Plan - Annexure No.10).
m.	PP has installed 2 DG sets at project site and operation of DG set is causing air pollution.	PP has installed & maintained 1 DG set as per the Consent to Establish & Consent to Operate.
n.	Huge quantity of sewage water is generated and there is no scientific treatment of sewage water as PP has not installed STP. There is direct discharge of sewage water in PCMC seaware line.	PP has installed & maintained STP of capacity 250 CMD at site and is recycling the treated water for gardening & flushing (internal report). Copy of STP Installation letter, photographs is annexed at Annexure No. 11. Also, PP has obtained Drainage NOC which is annexed at Annexure No.12
o.	PP is creating huge burden on the environment due to day to day waste generation by consumption of natural resources and it is causing huge burden on the public facilities and services on account of environment damage.	PP has provided & maintained environment protection Infrastructure i.e. Sewage Treatment Plant (STP), Organic Waste Converter (OWC), Rain water Harvesting, trees, and renewable energy resources in the form of Solar Panels.
p.	PP has committed the illegal activities and given rise to the violation of environmental protection enactments and further caused degradation of environment & ecology intentionally.	PP has carried out construction as per sanctioned plans of PCMC. PP has obtained all mandatory permissions as mentioned in Points 5 & 6.
q.	PP has not complied the conditions of commencement certificate mandating prior environment clearance and consents	PP has complied with all conditions as as mentioned in Points 5 & 6.

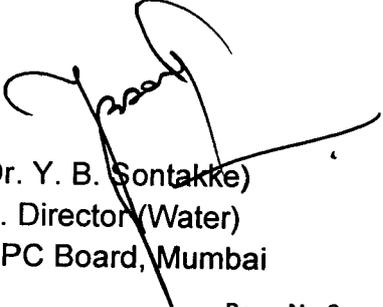
	form the MPCB.	
r.	PP has not complied the conditions of commencement certificate related to installation of environment infrastructure to avoid the degradation and PP has not installation of Pollution Control Devices.	PP has complied with EC conditions of Environment Conservations measures like using Eco Friendly materials, Rain Water Harvesting, Solar Power generation & Heating Systems, Pollution Control Devices viz. STP & OWC (internal report).
s.	Intentional Non-action by all authorities even after the complaint or notices dated 27.06.2017 by present Applicant, more specifically PCMC officers have neglected to perform their duties for protection of environment and acted against the law.	There is no intentional non-action by PCMC since there are no violations and all rules & regulations are followed. The project has approvals to the development proposals. All relevant information was given to the applicant on date 13/06/2017, 08/01/2018 & 19.9.2018 in response to the information sought under RTI act. The PP was Instructed on 12.7.17 to cooperate in the matter of disclosing the information. (internal report) MPCB has issued the proposed direction followed by an Interim direction(Annexure -13).
t.	There is complete non-application of mind by the local authority while issuing building sanction and the building sanction granted by local authority without EC is totally illegal and has no legal sanctity.	Project & Building Sanction is in accordance with the prevailing DC Rules, and EC Rules (internal report).
u.	EIA Notification-2006 dated 14.09.2006 and EIA Notification-2016 dated 09.12.2016, nowhere provides grant of ex-post facto EC. However PP has	PP has received EC on 28/11/2017. At that time the Environment Cell of PCMC was authorized for issuing the

	<p>application dated 10.07.2017 for Environmental Condition under EIA Notification-2016 dated 09.12.2016 and PP has admitted in meeting of PCMC EAC dated 28.09.2017 at item No.7 Note on the initiated work is 18044 m2. Therefore PP has no prior EC and consent as per the EIA Notification-2006 and EIA Notification-2016 is quashed by Hon'NGT on 08.12.2017.</p>	EC (internal report).
v.	<p>PCMC, SEAC-III, SEIAA, DoE and MPCB is failed to stop illegal construction at site deliberately and neglected to perform their duties for protection of environment and acted against the law and also respondent government authorities failed tot take legal action for violation of the provisions of EIA Notification-2006 r/w Environment (Protection) Act, 1986 a/w Water (Prevention and Pollution Control) Act-1984, Solid Waste Management Rules. This shows that the involvement of bureaucratic nexus in the illegal act to help PP and Misuse of position by Government officers and thus provisions of EIA Notification-2006 r/w Environment Acts-1986, Water (P&CP) Act-1974 and Air (P&CP) Act-1981, solid waste rules are not complied by PP.</p>	PP has constructed, completed the part project in accordance with the applicable permissions, laws, rules from the respective authorities without any deviations (internal report).
w.	<p>PP is careless, reckless and unapologetic towards the environment protection and to perform his fundamental duties.</p>	PP has abided the conditions of EC during the course of project Construction (internal report).
x.	<p>Serious intentional violations and illegal acts of respondents are damaging the</p>	PP has abided the conditions of EC during the course of project

	environment and giving counter blast to the precautionary principle sustainable development and PP is causing huge irreparable damage to the Environment.	Construction (internal report).
y.	<p>There is adverse Carbon footprint impact to the tune of Rs.150 Crore Rupees till filing of this application due to these illegal construction activities of</p> <p>PP and PP may kindly be charged with environment compensation more than Rs.150 Crores for exemplary and deterrent effect by sending clear message in the community of violators & Polluters, that the compliance to the environmental norms is supreme. PP has caused substantial damage to environment and ecology more than Rs. 1560 Crores, which shall be recovered form PP.</p>	No Comments.
z.	All authorities are allowing PP for further illegal construction without Environment Clearance.	PP has constructed, completed the part project in accordance with the approvals, laws, rules of the respective authorities (internal report) .
aa.	Thus it is mandatory to stop the project construction permanently till the compliance / rectification of the above illegal act and removal of the defects form the construction.	No comments.

18 Aug. 2020
Pune.


(Ar. Mukund S. Athavale)
Member
SEIAA Maharashtra


(Dr. Y. B. Sontakke)
Jt. Director (Water)
MPC Board, Mumbai

Pimpri Chinchwad Municipal Corporation,

Pimpri, - 411018,

**Building Permission and unauthorized
construction control department.**

BP/ Chikhali/ WNo. / 103 /2020

Date :- 17 /08 /2020

TO,

- 1. Maharashtra Pollution Control Board,
(MPCB) – Pune.**
- 2. ADV. Amol Patiet
New Lawyers, Chamber No 73,
Shivajinagar Court, Pune - 5.**

**Sub - Under explanation of, M/s. SAI BABA SALES PVT LTD –SAI EXOTIQUE, 1660/1,
BAG WASTI, PATIL NAGAR , Chikhali, Pune – 412 114.**

**Ref :- 1. As Hon able court National Green Tribunal, Western Zone Bench at Pune
having Application No. 83/2019.**

By perusing the notice, it seems that the same has been initiated on account of a
complaint no. 83/2018 filed by one Mr. Tanaji Gambhire dated **03/10/2019**.

In his regards, the visit to the site is carried out by **Executive Engineer Building
Permission Department, PCMC, on date - 11/ 08/2020** & Final Report of Pimpri
Chinchwad Municipal Corporation with observation is as under.

Detailed Explanation for Brief Complaint and dates and events as under.

Sr. No.	Point examined	Summary/Conclusion
a.	<p>That the BUA of project was more than 20000 Sq. Mtrs. No application for prior Environment Clearance under EIA Notification-2006 from SEIAA, No application for prior Consent to Establish, No application for prior Consent to Operate from MPCB and construction carried out by the present PP without these mandatory permission and it is ongoing project. PP has made illegal land use change.</p>	<p>PP has started this project in 2013 as per sanction for construction of BUA 15040.05 sq. mtrs vide sanctioned plan NO.B.P/CHIKHALI/13/2013 DATED.14.05.2013 which is under 20,000 sq meters. Copy of CC and Sanctioned plan annexed at Annexure No.1</p> <p>PP has submitted revised plan in 2017 and applied for EC as per revised plan. Copy of CC and sanctioned Plan at Annexure 2 and obtained EC vide letter no. BP/EC/16/3/2017 dated 28.11.2017. Copy of EC Sanction letter is annexed at Annexure No.3.</p> <p>PP has completed construction of 14132.51 sq mtrs as on the date of EC(i.e, as on 28.11.2017) as per Architect Certificate which was below 20,000 sq meters. Copy of Architect certificate is annexed at Annexure No.4.</p> <p>As on date the total construction Area of PP is of 22,930.17 sq meters as per Architect Certificate – Annexure No.5</p>
b.	<p>PP has not obtained any prior Environment Clearance from SEIAA, prior Consent to establish and prior Consent to operate form MPCB and carried out the construction of 29000 Sq. Mtrs. Comprising of 3 residential buildings, 236 flats in addition to this PP has proposed construction of BUA 20012 Sq. Mtrs. Comprising of 4 building with 160 flats in illegal manner.</p>	<p>1. PP has submitted revised sanction plan in 2017 for BUA - 16593.40 sq mtrs vide sanction BP/chikhali/17/2017 dated 23.05.2017. Copy of CC and Sanctioned Plan annexed at Annexure No.2</p> <p>2. PP applied for EC and obtained sanction for EC vide Letter No. No.BP/EC/16/3/2017 Dated 28.11.2017.(Refer Annexure No.3)</p>

	Therefore total BUA of project is 49012 Sq. Mtrs. Comprising 7 residential buildings with 396 flats.(As on the date (28/11/2017) of EC sanction the PP has completed construction of BUA - 14132.51 sq. mtrs as per Architect certificate. Annexed at Annexure No.4 3.PP has completed 3 building (A, E,B & Club House) having area of BUA – 16508.49 SQ MTRS for 236 Flats which is below 20,000 sq meters. Refer Annexure No.5
c.	PP has not obtained any prior Consent to Establish from MPCB and started enjoyment of completed premises without consent to operate.	MPCB granted Consent to Establish as per MPCB rules & regulations vide letter No.UAN-55364/CE/CC-1905000231 Dated 04.05.2019 Copy of the same is annexed at Annexure No.6 & Consent to Operate Letter No. UAN-076759/CO/CC-2007000645 Dated 08/07/2020 Copy of the same is annexed at Annexure No.7
d.	PP has carried out construction in Blue flood line and dumped construction waste in the water body connection Indrayani River.	PP has not constructed STP & OWC in blue flood line and not dumped any construction waste in water body connected to Indrayani River.
e.	PP has completed part project in year of 2016, but did not applied for consent to operate and put the completed portion of project under enjoyment without Consent to Operate.	PP has granted part completion (Building A, B & E as per sanction Plan of 2013) for area of BUA – 11831.50 sq mtrs (which is not covered under MPCB rules, hence Consent to Establish was not applied, therefore Consent to operate is not applicable when Consent to Establish is not applicable under MPCB Rules & Regulations)
f.	PP has carried out construction activity without Environment Impact Assessment and without implementation of their remedial measures.	NA
g.	PP is extracting huge quantity of ground water from three bore wells for	At the time of plan sanction, there were 3 bore wells, which were found non operational hence

	construction of project as well as for domestic use without any permission from competitive authority for operational purpose and PP has not made any test for ground water contamination and quality of water.	these bore wells were converted by PP into recharge pits. PP has taken commercial water connection from PCMC Water Department during construction phase. Presently PP is not using ground water for the project site. PP is purchasing the water through Water Tankers. Copies of Water Tanker Bills are annexed at Annexure – No.8
h.	PP has not provided any solid waste management system like Solid waste treatment unit and composting pits. There is no segregation of biodegradable and non-biodegradable waste and waste generated is dumped to PCMC waste yard creating burden on public systems and solid waste is generating various greenhouse gases and there is no scientific disposal of the solid waste generated from project.	PP has installed & maintained OWC .Copy of Installation letter and Photographs are annexed at Annexure No.9
i.	PP has not provided any energy conservation system for energy saving like solar Energy system.	<i>PP has provided & maintained Solar water heating system. Copy of Installation of Solar Systems and Photographs are annexed at Annexure No.10</i>
j.	PP has not installed of Rain water harvesting system for ground water recharge and there is substantial depletion in ground water level due to illegal extraction of ground water from three bore wells.	PP has installed & maintained Rain water harvesting Systems. Copy of installation of rain water harvesting & Photographs are annexed at Annexure No.11
k.	PP has not preserved top layer of fertile soil and there is no soil test for contamination.	Plot of pp is on hard rock/murum. PP has purchased soil for landscaping – Copy of Strata Certificate copy annexed at Annexure No.12 & Bill of purchased soil is annexed at Annexure No. 13.
l.	PP has not made tree plantation as per the norms and Non-development of green belt as per CPCB norms. PP has	<i>PP has presently planted 152 trees commensurate with the requirement of the part sanction & part completion. Copies of</i>

	<p>undertaken to plant 451 trees on periphery, but PP has made plantation of only 135 trees and this is contrary to his undertaking and PP has not provided 10% Open space for recreational purpose as per norms. There is construction of Podium on 10% open Space without any marginal space.</p>	<p><i>Tree Planted at site are annexed at Annexure No.14.</i> <i>Remaining plantation will be carried out during proposed next phase construction.</i></p> <p><i>PP has provided 10% open space as per Sanction drawing for recreational purpose.</i></p> <p><i>PP does not have podium. Copy of Sanctioned Plan is annexed at Annexure No.15.</i></p>
m.	<p>PP has installed 2 DG sets at project site and operation of DG set is causing air pollution.</p>	<p>PP has installed & maintained 1 DG set as per Consent to Establish & Consent to Operate obtained.</p>
n.	<p>Huge quantity of sewage water is generated and there is no scientific treatment of sewage water as PP has not installed STP. There is direct discharge of sewage water in PCMC seaware line.</p>	<p>PP has installed & maintained STP with adequate capacity of 250 CMD at site and recycled treated water for gardening, flushing etc. Copy of STP Installation letter , Photographs are annexed at Annexure No. 16 Also PP have obtained Drainage NOC which is annexed at Annexure No.17</p>
o.	<p>PP is creating huge burden on the environment due to day to day waste generation by consumption of natural resources and it is causing huge burden on the public facilities and services on account of environment damage.</p>	<p>PP has provided & maintained environment protection Infrastructure i.e. Sewage Treatment Plant (STP), Organic Waste Converter (OWC), Rain water Harvesting, and Solar Panels Refer Annexure Nos.9,10,11,16,17.</p>
p.	<p>PP has committed the illegal activities and given rise to the violation of environmental protection enactments and further caused degradation of environment & ecology intentionally.</p>	<p>PP has carried out construction as per sanctioned plans and DC rules.</p> <p>PP has obtained all mandatory permissions as stated above.</p>
q.	<p>PP has not complied the conditions of commencement certificate mandating</p>	<p>PP has complied to all conditions as the 1st sanction given in 2013.</p>

	prior environment clearance and consents form the MPCB.	
r.	PP has not complied the conditions of commencement certificate related to installation of environment infrastructure to avoid the degradation and PP has not installation of Pollution Control Devices.	PP has complied EC conditions pertaining to Environment Conservations measures like using Eco Friendly materials, Rain Water Harvesting, Solar Systems & Pollution Control Devices like STP & OWC. Copies of Bills for eco friendly materials are annexed at Annexure No.18.
s.	Intentional Non-action by all authorities even after the complaint or notices dated 27.06.2017 by present Applicant, more specifically PCMC officers have neglected to perform their duties for protection of environment and acted against the law.	There is no intentional non-action by PCMC since there are no violations and all rules & permissions are followed as per the sanctioned plan by PCMC & all sufficient information given to Applicant on date 13/06/2017, 08/01/2018 & 19/09/2018 in RTI, which is also instructed PP to act accordingly on 12/07/2017. Annexure No. 19.
t.	There is complete non-application of mind by the local authority while issuing building sanction and the building sanction granted by local authority without EC is totally illegal and has no legal sanctity.	Project & Building Sanction is in accordance with the prevailing DC Rules, EC Rules.
u.	EIA Notification-2006 dated 14.09.2006 and EIA Notification-2016 dated 09.12.2016, nowhere provides grant of ex-post facto EC. However PP has application dated 10.07.2017 for Environmental Condition under EIA Notification-2016 dated 09.12.2016 and PP has admitted in meeting of PCMC EAC dated 28.09.2017 at item No.7 Note on the initiated work is 18044 m2. Therefore PP has no prior EC and	PP has received EC on 28/11/2017. That time local Authority was authorized for issuing EC. After the said date i.e. 28/11/2017 NGT squashed the 2016 notification.

	consent as per the EIA Notification-2006 and EIA Notification-2016 is quashed by Hon'NGT on 08.12.2017.	
v.	PCMC, SEAC-III, SEIAA, DoE and MPCB is failed to stop illegal construction at site deliberately and neglected to perform their duties for protection of environment and acted against the law and also respondent government authorities failed tot take legal action for violation of the provisions of EIA Notification-2006 r/w Environment (Protection) Act, 1986 a/w Water (Prevention and Pollution Control) Act-1984, Solid Waste Management Rules. This shows that the involvement of bureaucratic nexus in the illegal act to help PP and Misuse of position by Government officers and thus provisions of EIA Notification-2006 r/w Environment Acts-1986, Water (P&CP) Act-1974 and Air (P&CP) Act-1981, solid waste rules are not complied by PP.	PP has constructed, completed the part project in accordance with the applicable permissions, laws, rules from the respective authorities without deviations.
w.	PP is careless, reckless and unapologetic towards the environment protection and to perform his fundamental duties.	PP has taken precautions, care towards conservation of environment measures & pollution control measures during the course of project Construction.
x.	Serious intentional violations and illegal acts of respondents are damaging the environment and giving counter blast to the precautionary principle sustainable development and PP is causing huge irreparable damage to the Environment.	PP has taken precautions, care towards conservation of environment measures & pollution control measures during the course of project Construction. There is no impact to environment
y.	There is adverse Carbon footprint impact to the tune of Rs.150 Crore Rupees till filing of this application due to these illegal construction activities of	No Comments

	PP and PP may kindly be charged with environment compensation more than Rs.150 Crores for exemplary and deterrent effect by sending clear message in the community of violators & Polluters, that the compliance to the environmental norms is supreme. PP has caused substantial damage to environment and ecology more than Rs. 1560 Crores, which shall be recovered form PP.	
z.	All authorities are allowing PP for further illegal construction without Environment Clearance.	PP has constructed, completed the part project in accordance with the applicable permissions, laws, rules from the respective authorities without deviations.
aa.	Thus it is mandatory to stop the project construction permanently till the compliance / rectification of the above illegal act and removal of the defects form the construction.	No comments

All findings as above mentioned

Thanking You


Executive Engineer,

Building Permission and Unauthorized

Construction Control Department. PCMC

UNUSUAL SPACES

SACHIN SUTAR

ARCHITECTS & INTERIOR DESIGNERS

A1 NATURE VIEW APT. PRAKASH BHAVAN LANE, NEAR CHATURSHRINGI TEMPLE, SENAPATI BAPAT RD. PUNE -411016.

18/08/2020

Subject : Sai Exotique

Builder : SAI BABA SALES PVT LIMITED

Architect : M/s Unusual Spaces (Mr. Sachin Sutar)

Site Address : Gat No.1660/1 Patil Nagar Chikhali, Pune

Sr	Details	Date	Plot Area	As Per Sanction Bultup Area		Plan Construction Bultup Area			Remark
				In Sq mt	Residential (in sq mt)	Commercial (in sq mt)	Construction Area	Excess Balcony	
1	Original Building Permission	14/05/2013 BP/Chikhali/0013/2013	19005.76	14822.06	217.99	-	0	-	Construction not initiated
2	First Revised Permission	23/05/2017 BP/Chikhali/0055/2017	19005.76	16375.41	217.99	27020.40	0	14132.15	
	Second Revised Permission	22/01/2019 BP/Chikhali/0009/2019	19005.76	15821.55	217.99	24847.67	0	18044.45	
	EC Details	28/11/2016	19005.76	18709.61	217.99	49012.15	0		
Construction as on 14.08.2020								22930.17	

Yours Faithfully



Ar. Sachin Sutar,
CA/95/18039

Date :- 04/08/ 2020

M/s. Sai Exotique Gat No. 1660/1
Patil Nagar Chikhali, Pune

Construction Completed Certificate Till 31/08/2018

Building	F.S.I	Non F.S.I	Total
A WING	4194.00 Sq.mt.	1383.76 Sq.mt.	5577.76 Sq.mt.
B WING	3820.27 Sq.mt.	1175.91 Sq.mt.	4996.18 Sq.mt.
E WING	3817.23 Sq.mt.	2851.69 Sq.mt.	6668.92 Sq.mt.
	11831.50 Sq.mt.	5411.36 Sq.mt.	17242.86 Sq.mt.

Construction Completed Certificate Till 28/11/2017

Building	F.S.I	Non F.S.I	Total
A WING	4194.00 Sq.mt.	1383.76 Sq.mt.	5577.76 Sq.mt.
B WING	1476.51 Sq.mt.	409.32 Sq.mt.	1885.83 Sq.mt.
E WING	3817.23 Sq.mt.	2851.69 Sq.mt.	6668.92 Sq.mt.
	9487.74 Sq.mt.	4644.77 Sq.mt.	14132.51 Sq.mt.

Yours Faithfully



Ar. Sachin Sutar.
CA/95/18039



महाराष्ट्र शासन
 विधानमंडळ
 विधानपरिषद
 महाराष्ट्र शासन, विधानमंडळ
 सभागृह, मुंबई - ४०००३२
 दिनांक २६/१०/२०१६

श्री,
 मा. विभागीय अधिकारी को
 महाराष्ट्र प्रमुख निवेशक मंडळ
 विभागीय कार्यालय, पुणे
 १२१ नवसा, ज्योत सेंटर बाकडेवाडी
 मुमा पुणे मुंबई रस्ता, पुणे ४११ ००३

विषय - जे. साई एक्सप्लॉजिव्ह वट नं. ११५०/१, पाटीलनगर विठ्ठली ला. इ. ज्योती, वि. पुणे या
 गृहप्रकल्पाच्या बांधकामाची सहा:सिध्दीबाबत.
 संदर्भ : १) आपलेकडील पत्र क्र. ROP/१९३२/२०१८ दि. ०१/०५/२०१८

श्रीवर,
 विषयांकित प्रकरणी आपण मागविलेली माहिती खालीलप्रमाणे आहे.

Construction Completed till date - 31/08/2018.

	F.S.I.		Non F.S.I.	Total
A Wing	4184.00 sq.m.	+	1383.76 sq.m.	= 5577.76 sq.m.
B Wing	3820.27 sq.m.	+	1175.91 sq.m.	= 4996.18 sq.m.
C Wing	3817.23 sq.m.	+	2851.69 sq.m.	= 6668.92 sq.m.
	<u>11631.50 sq.m.</u>		<u>5411.36 sq.m.</u>	<u>17242.86 sq.m.</u>

Completed till date 28/11/2017

	F.S.I.		Non F.S.I.	Total
A Wing	4184.00 sq.m.	+	1383.76 sq.m.	= 5577.76 sq.m.
B Wing	3820.27 sq.m.	+	408.32 sq.m.	= 4228.59 sq.m.
C Wing	3817.23 sq.m.	+	2851.69 sq.m.	= 6668.92 sq.m.
	<u>11821.50 sq.m.</u>		<u>4643.77 sq.m.</u>	<u>16465.27 sq.m.</u>

२६/१०/२०१६
 २०१८
 o/c

आपला विश्वासू
 सहकार्य अधिकारी
 बांधकाम परवानगी व अग्निपत्र
 बांधकाम परवानगी विभाग
 विपरीत विषयक महानगरपालिका
 दि. २६/१०/२०१६



पिंपरी चिंचवड महानगरपालिका
पिंपरी -४११०१८
बांधकाम परवानगी व अनधिकृत
बांधकाम नियंत्रण विभाग
जा.क्र.बीपी/पर्या/१६/०३/२०१७
दि. २८/११/२०१७

प्रती,

मे. साईबाबा सेल्स प्रा. लि तर्फे
श्री. क्रिपाल गेहानी, डी-३, ९२ सी, मुंबई पुणे रोड,
काळभोर नगर चिंचवड, पुणे-१९

विषय:- मौजे चिखली, ता.हवेली येथील ग.नं. १६६०/१ क्षेत्र- १९००५.७६ चौ.मी. मधील पर्यावरण
दाखल्याबाबत.....

संदर्भ :- १) अर्जदार मे.साई बाबा सेल्स प्रा. लि. तर्फे अधिकृत स्वाक्षरीकर्ता श्री. क्रिपाल गेहानी यांचा
दि. ११/०७/२०१७ रोजीचा पर्यावरणीय परीक्षक (QBEA) मे. जे. व्ही. एंगलॉडीकल यांचे
मार्फत अर्ज व त्यासोबत प्राप्त प्रस्ताव.
२) पर्यावरण समिती बैठक निर्णय दि.२८.१०.२०१७

महाशय,

उपरोक्त विषयांकित भूखंडावरील बांधकामासाठी आपले संदर्भ क्र. १ अन्वये सादर केलेल्या प्रकरणाची
संदर्भ क्र. २ अन्वये द्यावनी करण्यात आलेली असून आपला प्रस्ताव विषय क्र. १ व ठराव क्र. १ नुसार दि.
२८/०९/२०१७ रोजी पर्यावरण समितीने मौजे चिखली येथील ग.नं. १६६०/१ क्षेत्र- १९००५.७६ चौ.मी वरील
४९०१२.१५ चौ. मी इतके बांधकाम क्षेत्रासाठी (FSI + Non FSI) महाराष्ट्र प्रादेशीक व नगर रचना १९६६
च्या कलम ३७ (१क) (ग) चे आदेश क्र. टीपीएस-८१६/प्र.क्र.४४३/१६/प्रायो/ पुणे व कोकाण विभाग/नवि-१३,
दि.२८/०६/२०१७ परिशिष्ट अ मधील श्रेणी २ च्या अनुषंगाने पर्यावरण विषयक मान्यता देण्यात आलेली आहे.

आपला,

सचिव पर्यावरण समिती, तथा
सह शहर अभियंता, बांधकाम परवानगी व
अनधिकृत बांधकाम नियंत्रण विभाग
पिंपरी चिंचवड महानगरपालिका

प्रत, कार्यकारी अभियंता, बांधकाम परवानगी व अनधिकृत बांधकाम नियंत्रण विभाग

Recharge	Building Byelaws, 2016. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority. All recharge should be limited to shallow aquifer.
	At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
Waste Management	Solid waste: Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Sewage: Onsite sewage treatment of capacity of treating 100% waste water to be installed. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per CPCB norms. Natural treatment systems shall be promoted. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013. The provisions of the Solid Waste (Management) Rules 2016 and the e-waste (Management) Rules 2016, and the Plastics Waste (Management) Rules 2016 shall be followed.
	All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
	Organic waste compost/ Vermiculture pit with a minimum capacity of 0.3 kg /person/day must be installed.
Energy	Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
	Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-law's requirement, whichever is higher.
	Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.
	Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include fly ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials. Fly ash should be used as building material in the construction as per the provisions of the Fly Ash Notification of September, 1999 as amended from time to time.
Air Quality and Noise	Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site. Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution. Wet jet shall be provided for grinding and stone cutting. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust. All construction and demolition debris shall be stored at the site (and not dumped on the

		roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules 2016. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask. For indoor air quality the ventilation provisions as per National Building Code of India.
5		The location of the DG set and exhaust pipe height shall be as per the provisions of the CPCB norms.
6	Green Cover	A minimum of 1 tree for every 80 sq.mt. of land should be planted and maintained. The existing trees will be counted for this purpose. Preference should be given to planting native species.
6		Where the trees need to be cut, compensatory plantation in the ratio of 1:3 (i.e. planting of 3 trees for every 1 tree that is cut) shall be done and maintained.
	Top Soil preservation and reuse	Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.
8	Transport	A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria. 1. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic 2. Traffic calming measures. 3. Proper design of entry and exit points. 4. Parking norms as per local regulation.


 Secretary, Ety Committee/
 Joint City Engineer,
 Building Permission Department,
 PCMC PIMPRI - 411018

Copy to:

1. ENVIRONMENTAL CELL, PCMC
2. LICENCED ARCHITECT _____
3. OWNER MR. _____

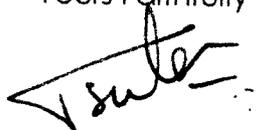
Date – 14/08/2020

Certificate for Construction of work

This is to certify that the project named sai exotique " situated at GAT NO. 1660/1 bag Wasti ,Patil Nagar CHIKHALI PUNE 411062 of M/S Saibaba Sales Pvt Ltd has completed construction as under

Name of Building	B/up Area	Stage as on Date
Sai Exotique A wing	5584.91 SqM.	Completed
Sai Exotique E wing	5284.28 SqM.	Completed
Sai Exotique B wing	5364.12 SqM.	Completed
Sai Exotique D wing	6421.68 SqM.	Under Construction
Sai Exotique Club House	275.18 SqM.	Completed
Total B/up Area	= 22930.17 SqM.	

Yours Faithfully

Ar. Sachin Sutar.
CA/95/18039

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24010437/24020781
/24037124/24035273
Fax : 24044532/24024068
/24023516
Email : jdwater @mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor,
Sion- Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema, Near Sion Circle,
Sion (E), Mumbai - 400022

Infrastructure /Red/LSI

Consent order No: Format 1.0/BO/JD (WPC)/UAN-55364/CE/CC- 1905000231
Date 04/05/2019

To,
M/s. Sai Baba Sales
S.No.1660/1, Chikhali,
Tal: Haveli, Dist: Pune.

Sub: Consent to Establish for Residential and Commercial Construction Project Under Red Category.

- Ref :** 1. Your Application vide UAN No. -0000055364 Dated: 28/08/2018
2. Minutes of Consent Committee meeting held on 15/03/2019.
3. Environmental Clearance obtained vide letter 28.11.2017

For: Consent to Establish for Residential and Commercial Construction project under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent is granted for a period up to commissioning of the project or of 5 years whichever is earlier.
- The proposed capital investment of the project is Rs. 82.00 Cr.
(As per C.A certificate submitted by project proponent)

The Consent to Establish is valid for construction of Residential and Commercial Construction Project named as M/s. Sai Baba Sales S.No.1660/1, Chikhali, Tal: Haveli, Dist: Pune For total plot area of 19005.76 Sq. Mtrs and total construction build up area 49012.15 Sq.Mtrs as per Construction Commencement Certificate issued by local body.

3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	
2.	Domestic effluent	243.0	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

4. Conditions under Air (P&CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1	DG Set	160 KVA	1	As Per Schedule -II

5. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Wet garbage	601.0 Kg/Day	Organics waste Converter with composting facility / Biogas digester with composting facility	Used as Manure
2	Dry garbage	407.0 Kg/Day	--	Segregate and Hand over to Local Body for recycling Used as manure
3.	STP sludge	84.0 Kg/day	STP	

6. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste; NIL.
7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
9. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
10. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.
11. Project Proponent shall install online monitoring systems for BOD, TSS and flow at the outlet of STP.
12. Project Proponent shall provide Organic waste digester with composting facility or Biogas digester with composting facility.
13. The applicant should comply with the conditions stipulated in environmental Clearance Obtained from PCMC, Environment Department, Government of Maharashtra, dtd 28.11.2017 for total plot area 19005.76 Sqm and total construction BUA 49012.15 Sqm.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction No.	Date	Drawn On
1	1,25000/-	NINB6630814513	31/08/2018	Online

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad : They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updating purposes.

Schedule-ITerms & conditions for compliance of Water Pollution Control:

- 1) A) As per your application, you have proposed to install of Sewage Treatment Plants (STP) with the design capacity of 250.0 CMD
- B) The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for PH
01	BOD (3 days 27°C)	10
02	Suspended Solids	50
03	COD	100

C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.

D) Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto

2) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

3) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	285.0

4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

Schedule-IITerms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S ^o	SO ₂
1.	DG Set (160 KVA)	Acoustic enclosure	3.0	HSD	50.0	Lit/Hr.	-	-

* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³
--------------------	---------------	------------------------

3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.

The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 10 lakh	15 Days	Towards Compliance of EC and consent conditions.	Up to Commissioning of the project	Five years

Maharashtra Pollution Control Board

General Conditions:Schedule-IV

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - g) D.G. Set shall be operated only in case of power failure.
 - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - i) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste – The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The treated sewage shall be disinfected using suitable disinfection method
- 9) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992
- 10) **The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.**



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24010437/24020781
/24037124/24035273
Fax : 24044532/24024068
/24023516
Email : jdwat@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor,
Sion- Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema, Near Sion Circle,
Sion (E), Mumbai - 400022

Infrastructure /Red/LSI Date 08/07/2020
Consent order No: Format1.0/BO/JD (WPC)/UAN-078759/CO/CC- 2007000645

To
M/s. Saibaba Sales Pvt. Ltd,
S. No. 1660/1, Chikhali,
Tal: Haveli, Dist: Pune.

Sub: Consent to Operate (part-I) for Construction of residential Project is granted under Red category.

- Ref:** 1. Your Application vide UAN No. 076759 dt. 13/07/2019.
2. Consent to Establish granted dt. 04/05/2019.
3. Environmental Clearance obtained Vide dt. 28/11/2017
4. Minutes of Consent Committee Meeting held on 20/03/2020.

For: Consent to Operate (part-I) for Construction of Residential Project under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. Consent to Operate (Part) is granted for period up to 30/06/2021.
2. The proposed capital investment of the project is Rs.65.0 Cr.
(As per undertaking submitted by project proponent)

The Consent to Operate (Part-I) is valid for Construction of Residential Projects named as M/s. Saibaba Sales Pvt. Ltd, S. No. 1660/1, Chikhali, Tal: Haveli, Dist: Pune, for total plot area 19005.76 Sqm & construction completed BUA area 23266.86Sqm out of total construction BUA 49012.15 Sqm, as per EC dt. 28/11/2017, including utilities and services. As per commencement certificate issued by local body.

3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	160	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

4. Conditions under Air (P&CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1.	DG Set	62.5 KVA	1	As per Schedule -II



5. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UOM	Treatment	Disposal
1	Wet garbage	300.00 Kg/Day	Organics waste Converter with composting facility / Biogas digester with composting facility	Used as Manure
2	Dry garbage	200.00 Kg/Day	--	Segregate and Hand over to Local Body for recycling
3.	STP sludge	84.0 Kg/day	STP	Used as manure

6. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste: NIL.
7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
9. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
10. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.
11. Project Proponent shall install online monitoring systems for BOD, TSS and flow at the outlet of STP.
12. Project Proponent shall Operate and maintain Organic waste digester with composting facility or Biogas digester with composting facility.
13. The applicant should comply with the conditions stipulated in Environmental Clearance Obtained from PMRDA, dtd. 28/11/2017 for total plot area 19005.76 Sqm & total construction BUA area 49012.15 Sqm.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction. No.	Date	Drawn On
1	2,00,000/-	QINB7775659195	19/07/2019	online

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune-II they are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC desk- for record & website updating purposes.



Schedule-I

Terms & conditions for compliance of Water Pollution Control:

- 1) A) As per your application, you have installed of Sewage Treatment Plants (STP) with the design capacity of 250.00 CMD
- B) The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

1.	pH	Between	6.5 to 9.0
2.	Total Suspended Solids	Not more than	20 mg/l.
3.	BOD 3 Days 27 degree C	Not more than	10 mg/l.
4.	Chemical oxygen Demand (COD)	Not to more than	50 mg/l.
5.	NH4 N	Not more than	5 mg/l.
6.	N Total	Not more than	10 mg/l.
7.	Fecal Coliform MPN/100 MI	Less than	1000

- C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.
- D) Project proponent shall operate STP for five years from the date of obtaining occupation certificate.
- The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto
- 2) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 3) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	180.0

- 4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



Schedule-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S%	SO ₂
1.	DG Set (62.5 KVA)	Acoustic enclosure	3.00	HSD	10.00	Lit/Hr	--	--

* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³ .
--------------------	---------------	--------------------------

3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment) other in whole or in part is necessary).

(Handwritten signature)

Maharashtra Pollution Control Board



Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 10 lakh	15 Days	Towards Compliance of EC and consent conditions.	Continuous	30.09.2021

(Handwritten signature)

Maharashtra Pollution Control Board



Schedule-IV

General Conditions:

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - g) D.G. Set shall be operated only in case of power failure.
 - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - i) The applicant shall comply with the notification of MOEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The treated sewage shall be disinfected using suitable disinfection method.
- 9) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 10) The applicant make an application for renewal of consent at least 60 days before the date of the expiry of the consent.

॥ श्री भैरवनाथ प्रसाज्ज ॥

श्री गुरुदेव दत्त वॉटर सप्लायर्स

मु.पो. कुदळवाडी, चिखली, पुणे - 411 062

(पि. चिं. मनपा. पाण्याचे अधिकृत विक्रेते)

Baba Sales - A Wing Biling म्ने. 9850944544, 8975714040

दिनांक	पत्रा नंबर	विनांक	14/5/16
04-2016	568, 569, 570, 571, 572	05	3200
04-2016	587, 588, 589, 590	04	3200
04-2016	597, 600, 2501, 577	04	3200
04-2016	2705		
12 total			9600
+1			800
13 BIP			10400

A-wing

1) Anand Kalal A-402
BY

E-wing

1) Narsinhrao Daxrabhar
E 605

Mahaveer Khivasara
A-408

14/5/16

2) Siddheshwar Kulkarni
A-408

Shri Gurusdevdatta water

Chg No
110751



॥ श्री भैरवनाथ प्रसन्न ॥

श्री गुरुदेव दत्त वॉटर सप्लायर्स

मु. पो. कुदळवाडी, चिखली, पुणे - 411 062

(पि. चिं. मनपा. पाण्याचे अधिकृत विक्रेते)

Water Sais. P.V. A+E Building. मो. 9850944544, 8975714040

दिनांक	प्लॉट नंबर	दि. विभांक :	मूल्य
3-2016	484, 485, 486	- 03	2400
3-2016	487, 488, 489	- 03	2400
3-2016	492, 493, 494, 495	- 04	3200
3-2016	506, 508, 509, 510, 512	- 05	4000
3-2016	500, 516, 516, 517, 518	- 05	4000
3-2016	520 , 524, 525	- 03	1600
3-2016	526, 527	- 02	3200
3-2016	528, 529, 530, 531	- 04	3200
3-2016	532, 533, 536, 535	- 04	3200
3-2016	540, 541, 543	- 03	2400
3-2016	545, 546, 547	- 03	2400
3-2016	551, 552, 554	- 03	2400
		11 total	32800

A & E Wing

②

॥ श्री भैरवनाथ प्रसन्न ॥

श्री गुरुदेव दत्त वॉटर सप्लायर्स

मु.पो. कुदळवाडी, चिखली, पुणे - 411 062

(पि. चिं. मनपा. पाण्याचे अधिकृत विक्रेते)

मो. 9850944544, 8975714040

दिनांक

दिनांक

रुपये

2016 ते 30-3-2016

42

500/-

33600

33600/-

Disense

॥ श्री भैरवनाथ प्रसन्न ॥

श्री गुरुदेव दत्त वॉटर सप्लायर्स

मु.पो. कुदळवाडी, चिखली, पुणे - 411 062

(पिं. चिं. मनपा. पाण्याचे अधिकृत विक्रेते)

महाराष्ट्र शासन, पुणे

मो. 9850944544, 8975714040

क्र.सं.	चालण वी.	दिनांक :	रिजि.
16	2706, ✓	31/5/16	01 800
16	25112		04 3300
16	2528, 2529, 2530, 2531, ✓		04 3300
16	2532, 2533, 2534, 2535		03 2400
16	2535, 2536, ✓		02 1600
16	2537, 2538, 2539, 2540, 2541, 2542, ✓		06 4800
16	2551, 2552, 2553, 2554, ✓		04 3200
16	2557, 2558, 2559, 2561, ✓		04 3200
16	2573, 2574, 2575, ✓		03 2400
16	2576, 2577, 2578, ✓		03 2400
16	2586, 2587, 2588, 2589, ✓		04 3200
16	2593, 2594, 2595, ✓		03 2400
16	2596, 2597, ✓		02 1600
16	2599, 2600, ✓		02 1600
16	4213, 4214, 4215, ✓		04 3200
16	4225, 4229, 4230, ✓		03 2400
16	4231, 4232, 4233, ✓		03 2400
16	4236, 4237, 4238, 4239, 4240, ✓		05 4000
16	4243, 4244, 4245, 4246, 4247, ✓		05 4000
16	4250, 4251, 4252, ✓		03 2400
16	4201, 4202, ✓		03 2400

63 512000
+ 02 1600
65 523000

- 800

522200

15/7

Sos. Sanjay Jagtap

15/7/2016

Mahaveer Khisara

...

॥ श्री भैरवनाथ प्रसन्न ॥

श्री गुरुदेव दत्त वॉटर सप्लायर्स

मु.पो. कुदळवाडी, चिखली, पुणे - 411 062

(पि. चिं. मनपा. पाण्याचे अधिकृत विक्रेते)

मो. 9850944544, 8975714040

* Sai Exotique, Chikhali

दिनांक: 21/07/16

Challan No.

Total Trip

4260, 4261

02 Trip.

4264, 4266, 4267, 4265, 4267

05 Trip.

4270, 4271, 4272, 4273

04 Trip.

4278, 4279, 4280, 4277, 4285

05 Trip.

4286, 4287, 4288

03 Trip.

4294, 4295, 4296

03 Trip.

4103, 4105, 4104

03 Trip.

4106, 4107, 4108, 4109

04 Trip.

4112, 4113, 4114

03 Trip.

3309, 4121, 4122

03 Trip.

4127, 4130, ~~4128~~

02 Trip.

4126, 4127, 4128, 4131, 4139

05 Trip.

4140, 4141, 4142

03 Trip.

4146, 4147, 4148, 4149

04 Trip.

4150, 4151, 4152, 4153

04 Trip.

4156, 4157, 4158

03 Trip.

4159, 4160, 4161

03 Trip.

4168, 4169, 4170

03 Trip.

4174, 4175, 4176, 4177

04 Trip.

4180, 4178, 4179

03 Trip.

4181, 4182, 4183

02 Trip.

4191, 4192, 4193, 4194, 4195, 4196, 4199

05 Trip.

4200, 3103

02 Trip.

3104, 3105, 3106

03 Trip.

3110, 3107, 3108, 3109

04 Trip.

3111, 3112, 3113, 3114, 3115

05 Trip.

3116, 3117, 3118, 3119

06 Trip.

3120, 3121, 3122

03 Trip.

3123, 3124, 3125

03 Trip.

Total Trip →

103 Trip.

X 800 RS



॥ श्री भैरवनाथ प्रसन्न ॥

श्री गुरुदेव दत्त वॉटर सप्लायर्स

मु.पो. कुदळवाडी, चिखली, पुणे - 411 062

(पि. चिं. मनपा. पाण्याचे अधिकृत विक्रेते)

मो. 9850944544, 8975714040

दिनांक	पत्र नं. / नंबर	Month - Aug.	दिनांक:	दि.प.
2-2016	3186 3187			2
8-2016	3188 3189			2
8-2016	3190 3191			2
2-2016	3192 3193			2
2-2016	3194-3195-3196-3197-3198-3199-3200			2
2-2016	4001-4002-4003			10
2-2016	4004			1
2-2016	4005-4006			1
2-2016	4007-4008-4009-4010			2
2-2016	4011-4012-4013-4014			4
2-2016	4015-4016-4017-4018			4
2-2016	4019-4020-4021-4022			4
2-2016	4023-4024			4
2-2016	4025-4026-4027-4028-4029			2
2-2016	4030-4031-4032-4033			5
2-2016	4034-4035-4036-4037			4
2-2016	4038-4039-4040-4041			4
2-2016	4042-4043-4044			4
2-2016	4045-4046-4047-4048			3
				4
				63
				47250

Board
E-462

Aug
E-803

Aug
4505

दो.प.
63

47250



Pimpri Chinchwad
Municipal Corporation
Water Bill
F Ward

Bill Date : 08-09-2017
Fiscal year : 2017-2018

Consumer ID : F13000061962

पहिल्या नाव: साईबाबा रोल्स प्रा लि तर्फ क्रिपाल पनशाम
गेहाणी B

पत्ता : गट न 1660/1, साई एवढोटीक, बग वस्ती
पाटीलनगर विखली

Phone : 9765553278

Consumer ID : 161000155

Status : OK

Called On : 05-04-2017

Called By : Sunita Chopde

Called By : Prakash Jagdale

Connection Date : 05-04-2017

Connection Type : Residential

Connection Size : 1.5 Inch

Flat Count : 37

Previous Reading Details

Previous Reading : 2044

Previous Reading Date : 10-07-2017

Current Reading Details

Current Reading : 3447

Current Reading Date : 08-09-2017

Total Units : 1403.0

Units per day : 0.63

Current Amount : Rs. 3508.0

Penalty Amount : Rs. 0.0

Previous Balance : Rs. -1235.0

Total Outstanding : Rs. 2273.0

Due Date : 23-09-2017

(Executive Engineer - F ward)

Contact Us at:

Email : support@cranberrynx.com

Phone : +91-7447728533 / 7447728510





Operational Certificate

DATE:-.15.11.2019

To

Sai Baba Sales Pvt Ltd

Akurdi, Pune

Kind Attn.: Mr. Dhananjay Padale

Sub: Operational Certificate for OWC Plant – 500 KG

Ref: PO No : SSPL/SEXP/032

PO Date : 21.08.19

Dear Sir,

This letter is to certify that Semi-Automatic type 500 KG Organic waste compost plant at your site, Sai Exotique, Chikhli, Pune is operated & maintained by Enviro Essentials. It is operational and working satisfactorily as per the designed parameters.

Looking forward for your co-operation in future and we assures you our best service backup at all time.

Thanking you,

Yours Faithfully,

FOR Enviro Essentials,

Mr. Parash Joshi



ENVIRO ESSENTIALS



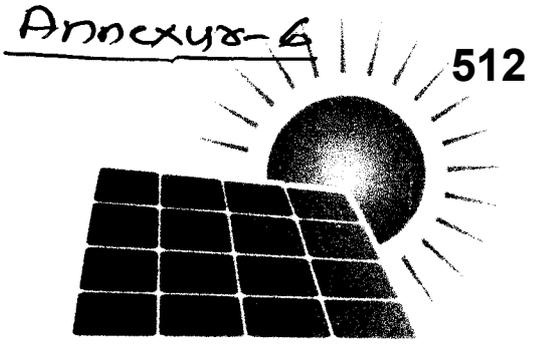
Corporate Office: Sr. No 38/8, Shop No. 2
Wing A, Ramnagari housing society,
behind D-Mart, Ambegaon Bk. Pune 411046

Branch Office: 19, Mangal NX,
Besides Petrol pump, Sukhliya,
Indore, MP 452010

+91 95032-21150, 77093-86770
Sales@enviroessentials.in
www.enviroessentials.in

ARIHANT SOLARS ENERGY

- MANUFACTURERS OF SOLAR WATER HEATERS
- SOLAR LIGHTING SYSTEMS
- SOLAR TURN KEY PROJECTS
- SOLAR STREET LIGHT / INVERTER



Comp /Cert/030 -2018-2019

Date: 13/03/2019

TO WHOMSOEVER IT MAY CONCERN

This is to certify that we are installed SOLAR WATER HEATER SYSTEM M/S SAI BABASALES PVT LTD the following specifications.

SOLAR SYSTEM TYPE: EVACUATED TUBE COLLECTOR (ETC THERMOSYPHONE SYSTEM).

CAPACITY : 8000 LTRS.

INVOICE : 49 Dated 04/02/2019

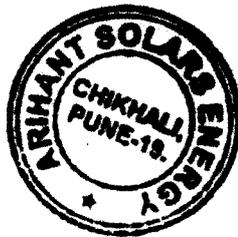
WARRANTY : 2 YEARS ONLY ON TANK.

ADDRESS : SITE: SAI EXOTICA "B" Building, survey no 1660/1, Bag Wasti, Patil Nagar,
Dehu Alandi Road, Chikhali Pune: 411062.

Kindly Note : This Certificate has been issued on request of M/S SAI BABA SALES PVT LTD...

Fors Arihant Solars Energy


(AUTHORIZED SIGNATORY)



- MANUFACTURERS OF SOLAR WATER HEATERS
- SOLAR LIGHTING SYSTEMS
- SOLAR TURN KEY PROJECTS
- SOLAR STREET LIGHT / INVERTER

Arihant

Solar - 70 Systems

Comp / Cert / 019 - 2015 - 2016

Date: 22/07/2015

TO WHOMSOEVER IT MAY CONCERN

This is to certify that we are installed SOLAR WATER HEATER SYSTEM M/S SAI BABASALES PVT LTD the following specifications.

SOLAR SYSTEM TYPE: EVACUATED TUBE COLLECTOR (ETC THERMOSYPHONE SYSTEM).

CAPACITY : 7500 LTRS.

INVOICE : 174 Dated 22/07/2015

WARRANTY : 2 YEARS ONLY ON TANK.

ADDRESS : SITE: SAI EXOTICA "E" Building, survey no 1660/1, Near Indraprasth Mangal Karyalay
Patil Nagar Chikhali Pune: 411062

Kindly Note : This Certificate has been issued on request of M/S SAI BABA SALES PVT LTD...

Fors Arihant Solars

ARIHANT SOLARS
Shivaji K...



(AUTHORIZED SIGNATORY)

Adj. to Sukhwani Heritage, Akurdi - Pradhikaran Link Road,
Akurdi, Pune - 411044. Email : arihantsolars80@gmail.com

- MANUFACTURERS OF SOLAR WATER HEATERS
- SOLAR LIGHTING SYSTEMS
- SOLAR TURN KEY PROJECTS
- SOLAR STREET LIGHT / INVERTER



Comp / Cert / 016 - 2015 - 2016

Date: 14/04/2015

TO WHOMSOEVER IT MAY CONCERN

This is to certify that we are installed SOLAR WATER HEATER SYSTEM M/S SAI BABASALES PVT LTD the following specifications.

SOLAR SYSTEM TYPE: EVACUATED TUBE COLLECTOR (ETC THERMOSYPHONE SYSTEM).

CAPACITY : 9000 LTRS.

INVOICE : 164 Dated 14/04/2015

WARRANTY : 2 YEARS ONLY ON TANK.

ADDRESS : SITE: SAI EXOTICA "A" Building, survey no 1660/1, Near Indraprasth Mangal Karyalay
Patil Nagar Chikhali Pune: 411062

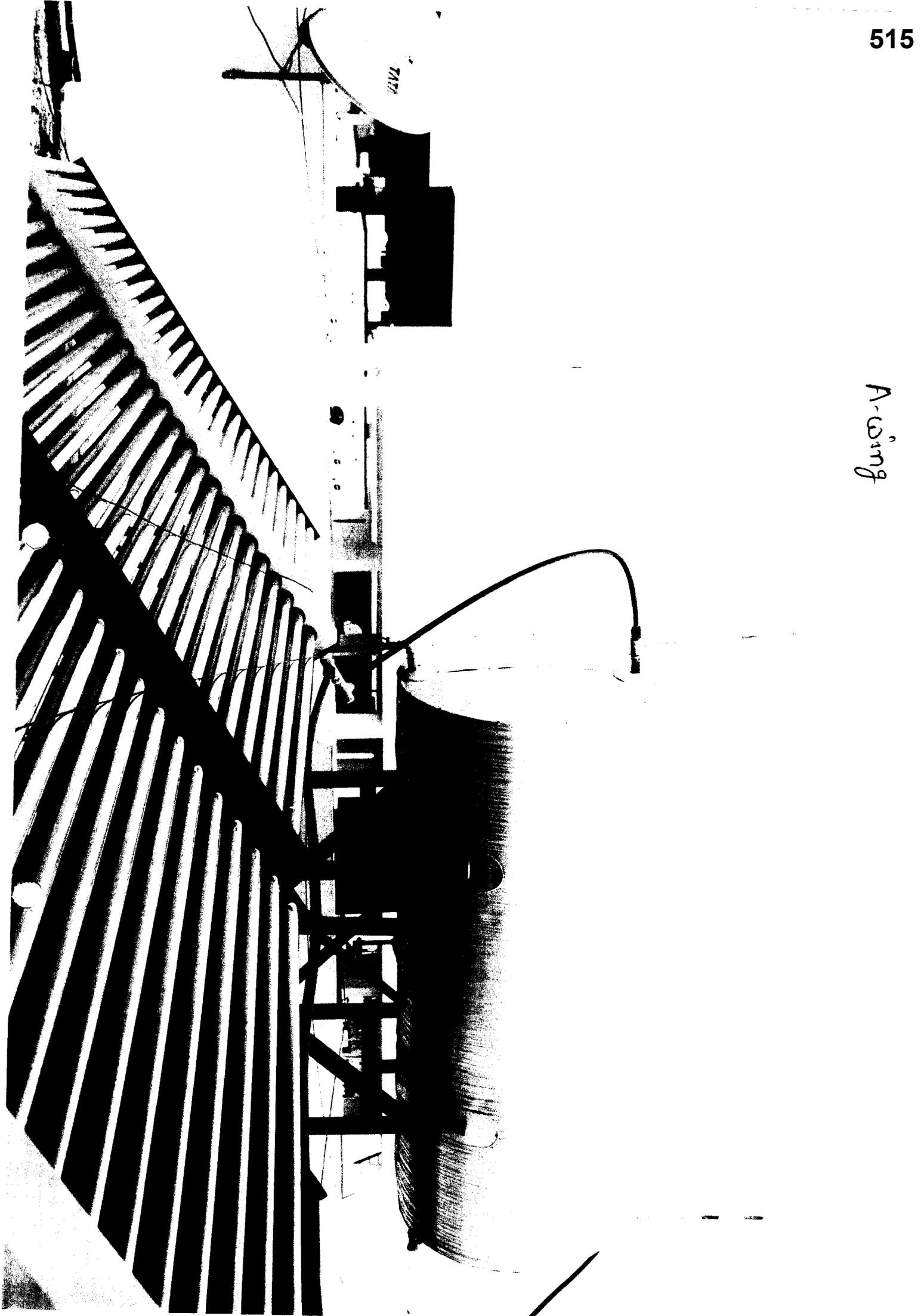
Kindly Note : This Certificate has been issued on request of M/S SAI BABA SALES PVT LTD.

ARIHANT SOLARS
Shivaji Karyalay

Fors Arihant Solars

(AUTHORIZED SIGNATORY)

A-wing



S.V. ENTERPRISES

rain water harvesting consultant



S.No. 7/1, Plot No. 85, Gurunank Nagar, Thorpedi, Pune - 41. Mobile: 9326045542, 7350003324/27
E-mail: sventerprises0102@gmail.com sushilkumar.3010@gmail.com POND LIC No. 10/2019

10. बोअरवेल साईज
11. बोअरवेल खोली
12. रेन वॉटर हारवेस्टिंग पासून जमा होणारे पाणी
13. टँक कॅपेसिटी
14. बोअरवेल चेंबर साईज
15. फिल्टर चेंबर साईज

दा. नं. 10/2019
3.00 मीटर पर्येकी इतकी
पाणी टँकची इतकी
2'x2' चेंबर 10'x10'

छतावरील पावसाचे पाणी टाकीमध्ये साठवून निजंतुक असल्याची खात्री करून वापरणे.
ओव्हरफ्लो कृत्रिम पुनर्भरण - बोअरमध्ये

प्रमाणित करण्यात येते की, विषयवस्तू इमारतीची रेन वॉटर हारवेस्टिंग सिस्टीम ही शासनाच्या मार्गदर्शक तत्वांस अनुसरून आहे. त्यासाठी वापरलेले साहित्य चांगल्या दर्जाचे आहे. रेन वॉटर हारवेस्टिंगला फक्त टॉप टेरेस वॉटर पडणारे पाणीच घेईल अशा पध्दतीने जोडले आहे. खाजगी टेरेस / बाल्कनी, सांडपाणी-पाईप्स या सिस्टीमला जोडलेले नाही.

विकोवेली तेव्हाच दुरुस्ती करणे तसेच पावसाचे पाणी पिण्यासाठी खरेच वापरावी वापरणे या याकामी निजंतुकीकरणाची जबाबदारी तेथील रहिवाश्यांची/विकासकाची राहिल.

* प्रतिपावसाळ्यापूर्वी टेरेस, फिल्टर्स चेंबर्स साफ सफाई करून घेणे.

S V Enterprises
Proprietor
आपला विश्वासू

B-807



Hansal Parikh And Associates
Structural Consultants



DATE: 03/01/2013

STRATA CERTIFICATE

Site: Proposed Residential Buildings on s.no. 1660/1, at Chikhali.
Buildings: All Buildings.(A.B.C.D.E), ENTIRE PLOT.
Type of Soil Encountered: Hard Murrum
Approximate SBC: 400 KN/ Sq meters.
Type of Inspection: Visual.
Site Inspection By: Mr. Vishal Jain

On inspection of above mentioned site, the founding strata encountered was **HARD MURRUM** with approximate **SBC of @ 400KN/sq meters**. This is found to concur with structural requirements and assumptions, and can be considered to be approved for continuation of foundation work.




FOR, HANNSAL PARIKH & ASSOCIATES

(Registration No: 97 Category: A)

10



॥ श्री सोमेश्वर प्रसन्न ॥

फोन : 9822546444

9850915777

हरीहर ट्रान्सपोर्ट

• जे.सी.बी./डंपर •

शॉप नं. ए-३, मंत्री रिजेन्सी, साई चौक, सुस रोड, पाबाण, पुणे-२९. प्रोप्रा.योगेश माळती कोकाटे

ने.

Saibaba Sales Pvt Ltd

बील नं. : 100

साईट

Chikhali Sai Vistotique

दिनांक : 15.7.2016

दिनांक	गाडी न.	च. नं.	ट्रीप	तपशील	दर	आकार रु. पैसे
7.7.16	MH-12 8741	312	20	Black color Semi	950/- Tax incl	19000/-
					एकूण :	19900/-

अक्षरी रु.

Nineteen Thousand Only

हरीहर ट्रान्सपोर्ट कार्यालय

प्रोप्रायटर

TN
2/153/2020
18/9



पिंपरी चिंचवड महानगरपालिका
पिंपरी १८, उद्यान विभाग
क्र. उद्यान/४/कावि/२०३/२०२०
दि. १८/०८/२०२०

प्रति,
मा. कार्यकारी अभियंता
बांधकाम परवानगी व अनधिकृत
बांधकामनियंत्रण विभाग
पिंपरी चिंचवड महानगरपालिका
पिंपरी १८.

विषय - मौजे चिखली येथील गट नं. १६६०
या प्रकल्पाच्या परीसरत लावणेत
संदर्भ - आपले विभागाकडील पत्र क्र. जा. क्र. व
दि. ०९/०७/२०२०

महोदय,

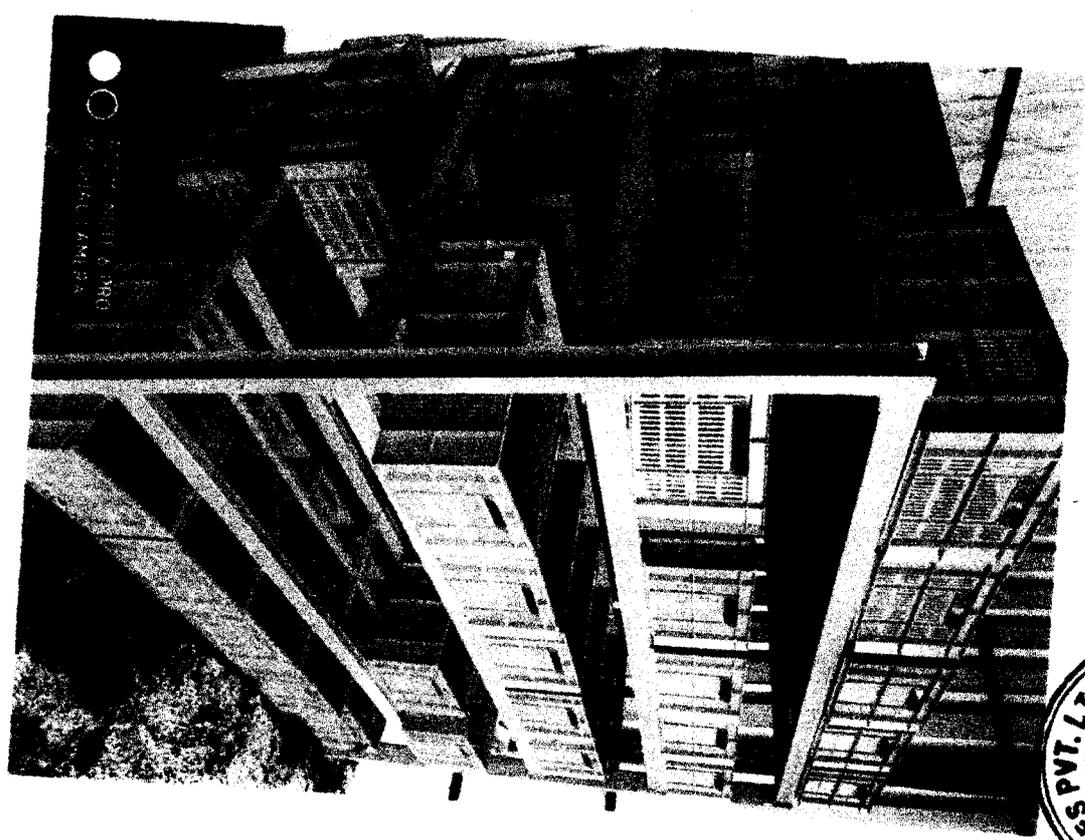
मौजे चिखली येथील गट नं. १६६०/१ मधील
या प्रकल्पाच्या परीसरामध्ये उद्यान प्रतिनिधी यांनी
एकुण १५२ झाडे लावलेचे आढळून आले आहे.

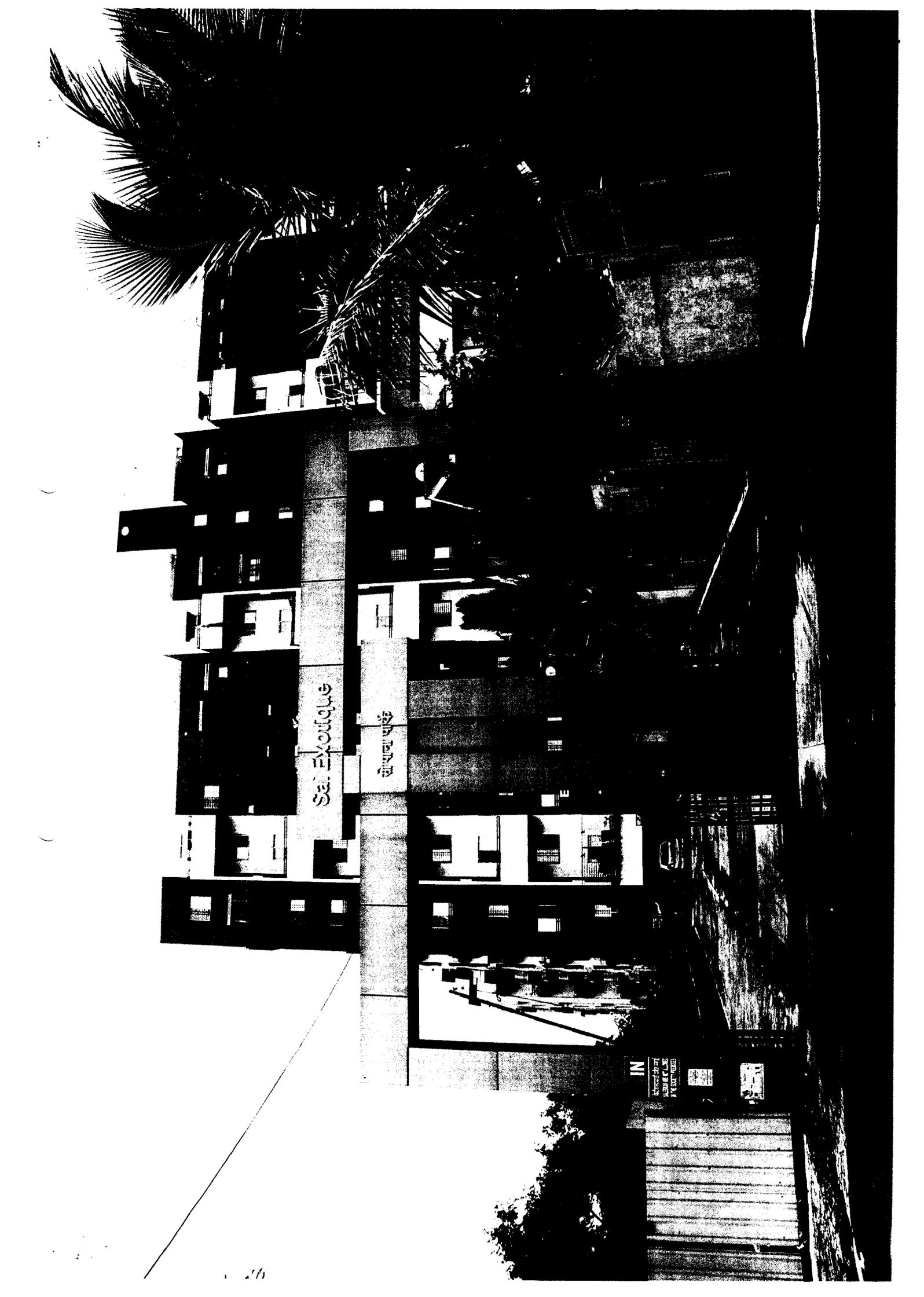
बांधकाम परवानगी व
बांधकाम नियंत्रण
उपयुक्त कामां
पिंपरी
पिंपरी



Saibaba Sales Pvt Ltd, Sai Exotique Chikhal.

CWC PLANT PHOTO





Sai Exotique

સાઈ એક્ઝોટિક્સ

IN

સાઈ એક્ઝોટિક્સ
સાઈ એક્ઝોટિક્સ
સાઈ એક્ઝોટિક્સ

સાઈ એક્ઝોટિક્સ

સાઈ એક્ઝોટિક્સ







STAMP OF APPROVAL
 Approved as per CHSIAL/109/2019
 Date: 28/01/2019

For: **Joint City Engineer**
 City Engineer, Pune

REFUGEE AREA STATEMENT

Sl. No.	Particulars	Area (sq. m)
1	Total Area of Plot	117.12
2	Area of Building	117.12
3	Area of Road	0.00
4	Area of Open Space	0.00
5	Area of Other	0.00
6	Total Area	117.12

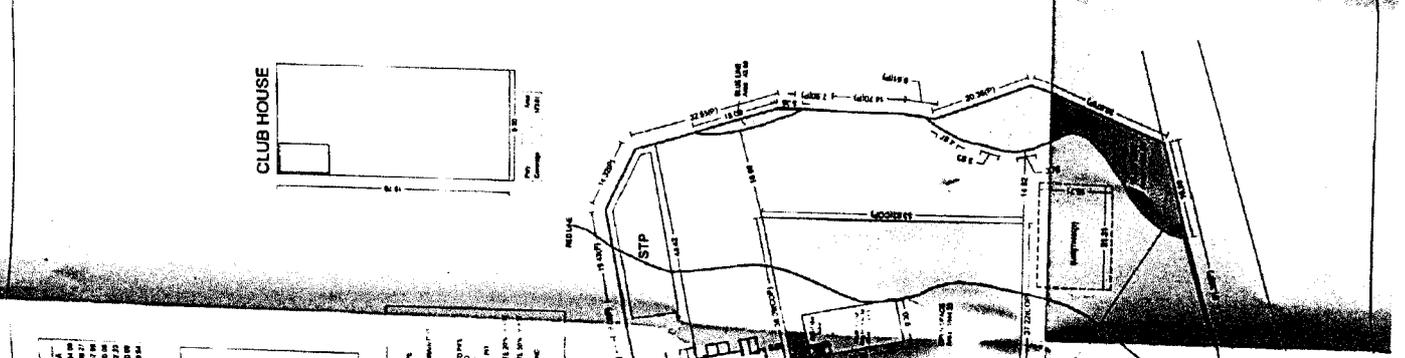
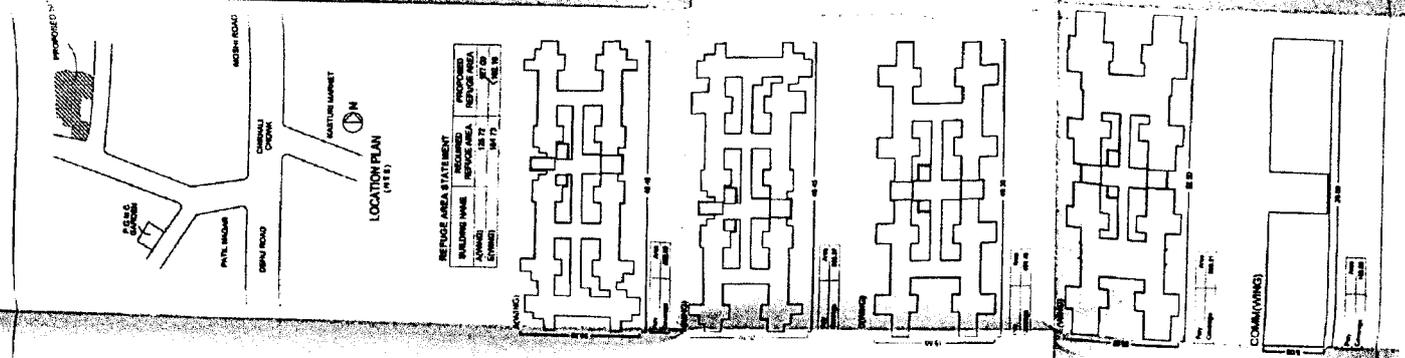
LOCATION PLAN (1:10)

REFUGEE AREA STATEMENT

Sl. No.	Particulars	Area (sq. m)
1	Total Area of Plot	117.12
2	Area of Building	117.12
3	Area of Road	0.00
4	Area of Open Space	0.00
5	Area of Other	0.00
6	Total Area	117.12

CONVERT TABLE

Sl. No.	Particulars	Area (sq. m)
1	Total Area of Plot	117.12
2	Area of Building	117.12
3	Area of Road	0.00
4	Area of Open Space	0.00
5	Area of Other	0.00
6	Total Area	117.12



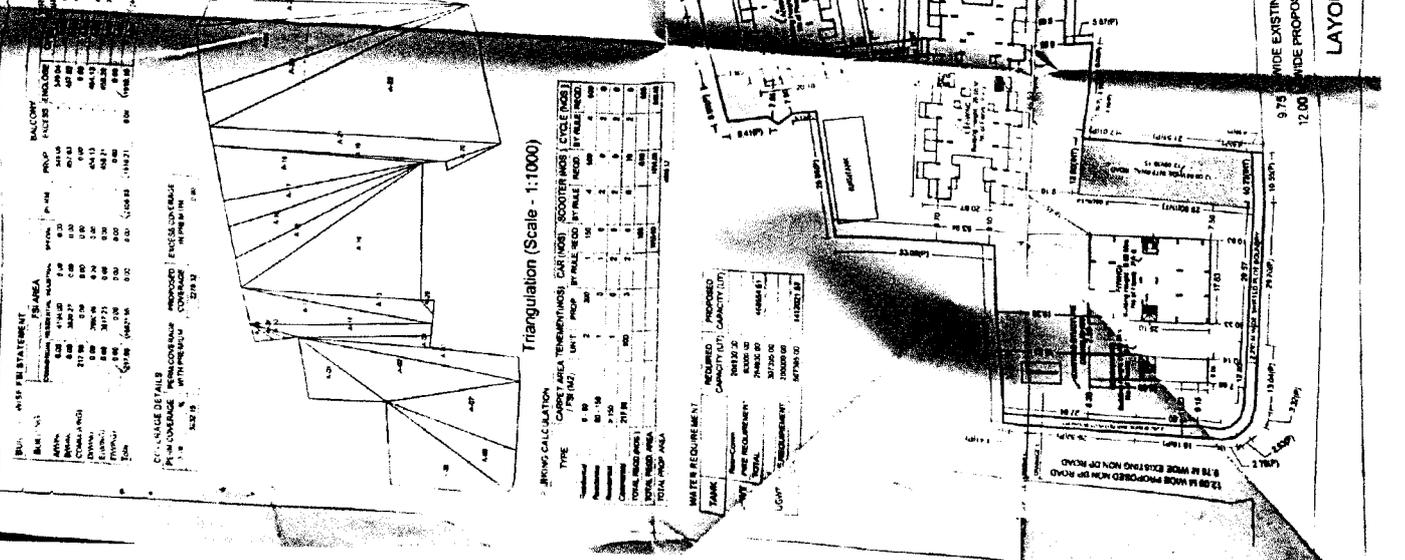
COMPARTMENTAL SECTION

TRIP TABLE

Sl. No.	Particulars	Area (sq. m)
1	Total Area of Plot	117.12
2	Area of Building	117.12
3	Area of Road	0.00
4	Area of Open Space	0.00
5	Area of Other	0.00
6	Total Area	117.12

TRIP TABLE

Sl. No.	Particulars	Area (sq. m)
1	Total Area of Plot	117.12
2	Area of Building	117.12
3	Area of Road	0.00
4	Area of Open Space	0.00
5	Area of Other	0.00
6	Total Area	117.12



बी.पी. / वि.बी.पी. / ५५ / २०१० दि. २३ / ०५ / २०१०.

पिंपरी चिंचवड महानगरपालिका, पिंपरी ४११ ०१८.

(यापुढी व्यवहारात हेमके व दिनांक-योगात्मकत्व करावा.)

(जागेच्या वा इमारतीच्या कायदेशीर मालकी हक्काचे संदर्भ न घेता अर्जासमवेत समतीपत्र देण्यात येत आहे.)

शुद्धी

बांधकाम चाचणी कार्याकरिता दाखला

सदर बांधकाम चाचणी करण्याचा दाखला आणि बांधकामाचे समतीपत्र महाराष्ट्र प्रादेशिक व नगररचना अधिनियम, १९६६ ची कलम ४५ यातील तरतुदीप्रमाणे आणि महाराष्ट्र महानगरपालिका अधिनियम २०१२ ची कलमे (संश्लेषण) २५३ व २४५ यातील तरतुदीप्रमाणे खालील अटीवर देण्यात येत आहे.

पिंपरी चिंचवड महानगरपालिका, पिंपरी - १८.

क्रमांक - बी.पी. / वि.बी.पी. १०९ / २०१९

दिनांक २२ / ०९ / २०१९

श्री. / श्रीमती / स. नामदेव सोपान बग व स्तर २ श्री. कापु सुर्यशान मुखेकर
तर्फे स. वि.बी.पी. नं. १०९ / २०१९ तर्फे डाकवेळ ३ श्री. क्रिपाळ सनशाम गेहानी (PAM)

द्वारा ला. आ. / ला. स. श्री.

अचिन शुभारंभ.

ए-१ नेचर व्हिव अपार्टमेंट योजनाची बापर चौक, पुणे - १६. यांना

पिंपरी चिंचवड महानगरपालिका याजकद्वारे

महाराष्ट्र प्रादेशिक व नगररचना अधिनियम, १९६६ चे कलम ४५ आणि महाराष्ट्र महानगरपालिका अधिनियम कलमे

(संश्लेषण) २५३ व २४५ अन्वये पिंपरी - चिंचवड महानगरपालिकेच्या सीमेतील मोजे वि.बी.पी.

येथील मोजे नं. १६६०/१ सिटी सर्व्हे नं.

प्लॉट नं. मधील बांधकाम करण्यासाठी तुम्ही महानगरपालिकेला अर्ज दाखल केला तो दिनांक ०६/०९/२०१९

रोजी प्राप्त झाला. यावरून बांधकाम करण्यास खाली नमूद अटीवर व जादा अट क्र. ने तुम्हास

तुम्हास समतीपत्र देण्यात येत आहे.

- सोबतच्या मंजूर नकाशात दाखविण्याप्रमाणे प्रत्यक्ष जागेवर बांधकाम करणे बंधनकारक आहे.
- जान्यापर्यंत काम आल्यानंतर नगररचना व विकास विभागाकडून संश्लेषण तपासून घ्यावेत. न्यायाशिवाय जान्यावरील काम सुरू करू नये.
- सोबतच्या नकाशावर नमूद करण्यात आलेल्या अटीवर हे समतीपत्र देण्यात येत आहे.
- ज्या भूखंडावर नवीन इमारत बांधकाम करण्यात आले आहे त्या इमारतीच्या भोगवटा दाखला मागण्यापुढी विकसकाने इमारतीसमोर कंपाउंड वॉलच्या आत व बाहेर जाडे लावून ती व्यवस्थित वाटाविण्याच्या दृष्टीने योग्य ती व्यवस्था करावी त्या शिवाय भोगवटा दाखला मिळणार नाही. रस्त्यावरील झाडांना जरूर ते संरक्षण कुपण विकसकाने करावयाचे आहे तसेच महानगरपालिकेच्या प्रचलित नियमानुसार योग्य ती अनामत रक्कम कोषागारात भरणे बंधनकारक आहे.
- इमारतीचा भोगवटा दाखला देताना रस्त्यावरील व आतील बाजूस टाकण्यात आलेले इमारतीचा राडारोडा उचलून जागा साफ केल्याशिवाय अर्जाचा विचार केला जाणार नाही.
- नवीन बांधकाम सुरू करताना संबंधित जागेमध्ये झाडे असल्यास ती दो अथॉरिटीची पूर्वपरवानगी घेतल्याशिवाय तोडू नयेत अन्यथा कायदेशीर कारवाई करण्यात येते, याची नोंद घ्यावी.
- आपण संबंधित बांधकाम हे महाराष्ट्र महानगरपालिका अधिनियम २०१२ व महाराष्ट्र प्रादेशिक नगररचना अधिनियम १९६६ मधील तरतुदीचा भंग करून सक्षम अधिकाऱ्याची पूर्व परवानगी न घेता सुरू केल्याबद्दल / तसेच इकडील मंजूर नकाशाप्रमाणे बांधकाम न करता त्यात बदल व फेरफार करून या बांधकामाचे सुधारित नकाशास पूर्व परवानगी न घेता बांधकाम केल्याबद्दल इमारतीचे भोगवटा पत्रक न घेता भोगवटा केल्याबद्दल, आपणांस विषय नियमानुसार दंडात्मक कार्यवाही करण्याचा म.न.पा. चा हक्क राखून ठेवला आहे.
- बांधकाम साहित्य अथवा जुन्या बांधकामाचा निघालेला राडारोडा सार्वजनिक रस्त्यावर मनपा चे परवानगी शिवाय ठेवता येणार नाही जर हे साहित्य सार्वजनिक जागेवर ठेवल्याचे आढळल्यास त्यासाठी सुधारित विकास नियंत्रण नियमावलीतील तरतुदीनुसार निवामी वापरासाठी रु. २५/- वार्षिक वापरासाठी रु. २५/- प्रति चौ.मी. प्रमाणे प्रति सप्ताहासाठी दंड आकारण्यात येईल.
- पार्श्वी पुरवठा, जलनिःसारण, उद्यान, अग्निशामक इत्यादि आवश्यक विभागाचे ना हक्कत दाखले इथे दे सादर करावेत.
- इमारतीच्या तळमजल्यावर गाळेधारकाच्या नावे दर्शविलेली टपालपेटी सुयोग्य ठिकाणी बसविणे बंधनकारक राहिल.
- विकास आराखड्यातील रस्ता रुंदीने बांधीत क्षेत्र नियमानुसार महानगरपालिकेच्या ताब्यात देणे बंधनकारक आहे.
- इमारतीच्या सलोह कॉन्क्रीट (आर.सी.सी.) कामाच्या सर्व बाजूकरिता आधार व आकारासाठी लावण्याचा वापर करू नये त्यासाठी लोखंडी आधारांचा वापर करणे बंधनकारक राहिल.



Operational Certificate

DATE:- 15.06.2019

To

Sai Baba Sales Pvt Ltd

Akurdi, Pune

Kind Attn.: Mr. Dhananjay Padale

Sub: Operational Certificate for STP Plant – 250 KLD

Ref: PO No : SSPL/SEXP/001

PO Date : 30.10.17

Dear Sir,

This letter is to certify that Civil type 250 KLD Sewage Treatment plant at your site, Sai Exotique, Chikhli, Pune is operated & maintained by Enviro Essentials. It is operational and working satisfactorily as per the designed parameters.

Looking forward for your co-operation in future and we assures you our best service backup at all time.

Thanking you,

Yours Faithfully,

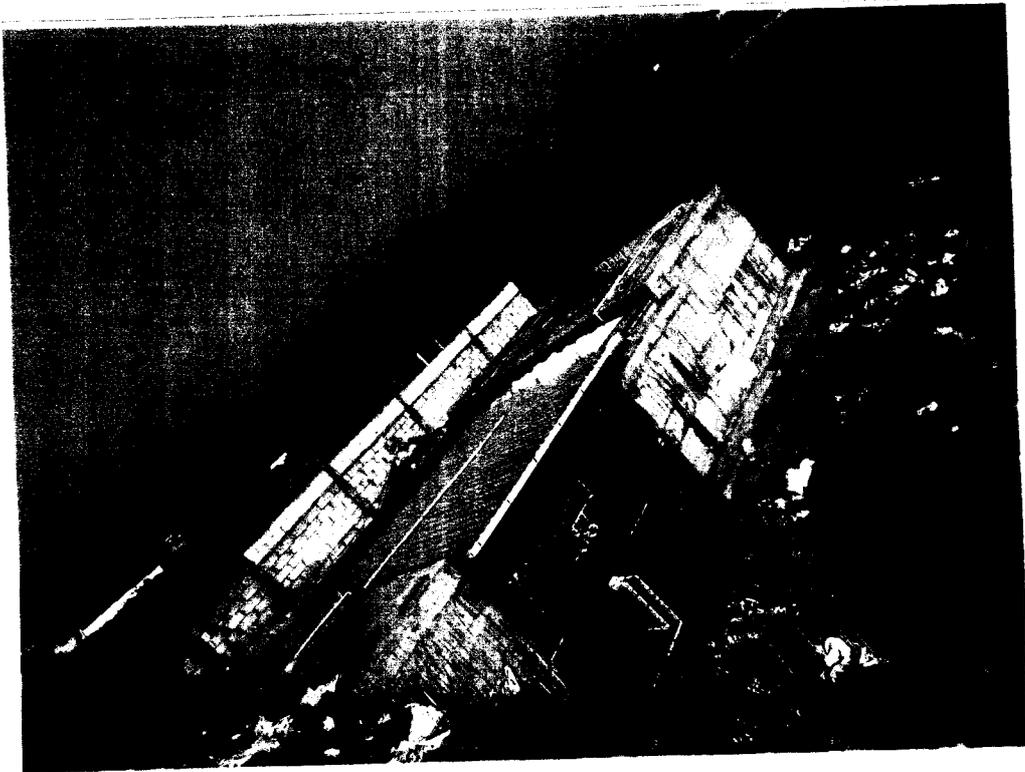
FOR Enviro Essentials,

Mr. Paresh Joshi



ENVIRO ESSENTIALS







पिंपरी चिंचवड महानगरपालिका पिंपरी १८
फ क्षेत्रिय कार्यालय, जलनिःसारण विभाग
क्र./जनि/फक्षेका/अ१- ९४ /२०१९
दि. ११/०३/२०१९

प्रति,

मे.साईबाबा सेल्स प्रा.लि.तर्फे
श्री.सचिन सुतार (आर्किटेक्ट),
ए-१,नेचर व्हिउ,अपार्टमेंट,
सेनापती बापट रोड,
पुणे- ४११०१६

विषय:- इमारतीच्या अंतर्गत जलनिःसारण व्यवस्थेअंतर्गत भाग पुर्णत्व
नाहरकत दाखला देण्याबाबत....

- संदर्भ:- १) टोकन क्र. १००११८१९०००८८७७, दि.२०/१२/२०१८
२) बांधकाम परवानगी बीपी/चिखली/५५/२०१७,दि.२३/०५/२०१७
३) नियोजित बांधकामासाठी जलनिःसारण विभागाकडील ना हरकत
दाखला क्र.जनि/ -/२०१२, दि.३०/०४/२०१२

वरील संदर्भानुसार चिखली येथील गट नं. १६६० पै, मधील इमारतीची अंतर्गत जलनिःसारण व्यवस्था पूर्णतः
पुर्ण झाली असल्याचे आढळले. सदरची जलनिःसारण व्यवस्था तांत्रिक दृष्ट्या योग्य आहे. सबब सदर प्रकल्पामधील
११८३१.५० चौ.मी. निवासी (२३६ निवासी सदनिका, इमारत क्रं. 'ए', 'बी', 'ई') बांधकाम क्षेत्रांकरिता सदरचा भाग पुर्णत्व
ना हरकत दाखला देणेत येत आहे.

टिप: सदरचा दाखला मे.साईबाबा सेल्स प्रा.लि.तर्फे श्री.क्रिपाल घनश्याम गेहानी यांचे दि.०७/०३/२०१९ रोजीचे
हमीपत्रांस अधिन राहून देणेत येत आहे.



Kmshajee
उपअभियंता
जलनिःसारण विभाग, फ क्षेत्रिय कार्यालय
पिंपरी चिंचवड महानगरपालिका
पिंपरी १८

प्रत,

✓ प्र.उपशहर अभियंता, बांधकाम परवानगी विभाग
पिंपरी चिंचवड महानगरपालिका, यांना माहितीसाठी व पुढील कार्यवाहीसाठी



पिंपरी चिंचवड महानगरपालिका
वांधकाम परवानगी व अनधिकृत वांधकाम
नियंत्रण विभाग
मोबाईल नं 9922501748
ई-मेल - v.desale@pcmcindia.gov.in
क्र. वीपी/कावि/चिखली/२०५ /२०१७
दिनांक. १३/०६/२०१७

प्रति,
तानाजी बाळासाहेब गंभीरे
R/O २९६, लक्ष्मी अपार्टमेंट,
शिवाजी मराठा हायस्कूल जवळ,
व्हाईट हाऊस लेन, शुक्रवार पेठ, पुणे ४११००२

विषय - केंद्र शासन माहितीचा अधिकार २००५ अंतर्गत माहिती देणेबाबत...

संदर्भ - १) आपला माहिती अधिकार अर्ज आवक क्रमांक

दि. २/५/२०१७ चा अर्ज

२) जा.क्र. वीपी/कावि/चिखली/प्र.३/१७५/२०१७ दि. २५/५/२०१७

महोदय,

उपरोक्त विषय व संदर्भान्वये आपण माहितीचा अधिकार अधिनियमान्वये मागविलेली माहिती खालीलप्रमाणे आहे.

मुद्दा क्र. १ ते ५ व ८- सोबत जोडण्यात आलेली आहे.

मुद्दा क्र. ६ व ७ - या विभागाकडील अभिलेखात सद्यःस्थितीत उपलब्ध नाही. तथापी सदर मुद्द्याबाबत या विभागाकडील सुधारीत वांधकाम परवानगी क्र. वीपी/चिखली/५५/२०१७ दि. २३/५/२०१७ रोजीच्या नकाशावर अट क्र. ३२ नुसार विकसकास पर्यावरण विभागाचा नाहरकत दाखला सादर केलेशिवाय पूर्वमंजूर वांधकामा व्यतिरिक्त वांधकामास सुरुवात करू नये असे कळविले आहे.

आपला विभाग

(Signature)

विभाग का. अधिकारी

उप-कारिणीत माया माहिती अधिकार

वांधकाम परवानगी व अनधिकृत

वांधकाम नियंत्रण विभाग

पिंपरी चिंचवड महानगरपालिका,

पिंपरी पुणे ४११०१८.

४१८

(Signature)

वरील माहिती संदर्भात आपले समाधान न झाल्यास आपण खालील अधिका-यांमध्ये ३० दिवसात अपील करू शकता.

प्रथम अपिलीय अधिकारी यांचे नाव - श्री. पाटील पी.पी.

पदनाम - कार्यकारी अभियंता

पत्ता- वांधकाम परवानगी व अनधिकृत वांधकाम नियंत्रण विभाग
पिंपरी चिंचवड महानगरपालिका मुख्य कार्यालय, मुंबई पुणे रोड,
पिंपरी पुणे ४११०१८

Received
(Signature)



पिंपरी चिंचवड महानगरपालिका
पिंपरी पुणे ४११ ०१८
वांधकाम परवानगी व अनधिकृत
वांधकाम नियंत्रण विभाग
क्र. वीपी/चिखली/प्र.क्र. ३ / २३८/२०१७
दिनांक - १२/०७/२०१७

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प्रति,

- १) मे.साईबाबा सेल्स प्रा.लि. तर्फे
संचालक श्री. क्रिपाल घनशाम गहानी(कु.मु.धा.)
- २) श्री. सचिन सुतार (ला.आर्कि.)
ए-१, नेचर व्ह्यु अपार्टमेंट,
सेनापती वापट रोड, पुणे १६

विषय:- भोजे चिखली गट नं १६६० पै. या जागेवरील रेखांकनासह निवासी व वाणिज्य इभागातील
वांधकाम परवानगीबाबत

- संदर्भ:- १)या विभागाकडील मूळ वांधकाम परवानगी क्र. वीपी/चिखली/१३/२०१३
दि. १४/५/२०१३
२)या विभागाकडील सुधारीत वांधकाम परवानगी क्र. वीपी/चिखली/५५/२०१७
दि. २३/५/२०१७
३)भंडारी अँड पाटेकर लॉ असोसिएट्स- अँडव्होकेट्स यांचेकडील नोटीस (तक्रार)
दि. २८/६/२०१७

महाशय,

संदर्भीय पत्र क्र. १ व २ नुसार आपणास या विभागामार्फत विषयांकित जागेवर मूळ व सुधारीत
वांधकाम परवानगी देण्यात आलेली असून संदर्भ क्र. ३ अन्वये भंडारी अँड पाटेकर लॉ असोसिएट्स -
अँडव्होकेट्स यांनी विषयांकित वांधकामासाठी पर्यावरण नाहरकत दाखला प्राप्त व केलेल्या नोटीस / तक्रार
दखल घेतलेली आहे. वरील सदर प्रकरणी आपण पर्यावरण दाखला प्राप्त व केलेल्या नोटीस / तक्रार
मार्फत आपणास या विभागाकडे सादर आर्किटेक्चरल प्लान, फ्लोर प्लान व सीटिंग प्लान वगैरे प्रत्येक
पत्रासह आपणास या विभागाकडे सादर आर्किटेक्चरल प्लान, फ्लोर प्लान व सीटिंग प्लान वगैरे प्रत्येक

संदर्भ:- संदर्भ क्र. १ व २ नुसार आपणास या विभागामार्फत विषयांकित जागेवर मूळ व सुधारीत

Amc
श्री. मीळाली

012

Amc
Pimpri

कार्यकारी अभियंता

वांधकाम परवानगी व अनधिकृत
वांधकाम नियंत्रण विभाग (इ व फ)
पिंपरी चिंचवड महानगरपालिका
पिंपरी १८



विद्यया ऽमृतमश्नुते
महाराष्ट्र साहित्य अकादमी
किल्लार रोड
पोस्टल बॉक्स १२०००१/४८
ई-मेल - v.desale@mahasahitya.gov.in
ज. बी.पी./काशि/चवली - ४११००२
दिवस ०६/०७/२०१२

प्रति,
श्री. तानाजी बाळासाहेब गंधीरे
२९६, शुक्रवार पेठ, लक्ष्मी अपार्टमेंट,
शिवाजी मराठा हायस्कूल जवळ, व्हाईट हाऊस रोड,
पुणे - ४११००२

विषय - केंद्र शासन समितीच्या अहवालाबाबत
संदर्भ - १) आपला समिती अहवाल नव्याने तयार करून
दि. ३०/०७/२०१२ च्या अहवालाबाबत
२) विभागाच्या अहवालाबाबत दि. २७/०७/२०१२

महोदय,

उपरोक्त विषयासंबंधी आपला अहवाल मंडळीच्या बैठकीत सादर करण्यात आला होता. सदर अहवाल मंडळीच्या बैठकीत
कृपया उपरोक्त अहवालाबाबत मंडळीच्या बैठकीत सादर करण्यात आला आहे.

आपला विश्वासू
व. देसाई
अध्यक्ष

महाराष्ट्र साहित्य अकादमी, किल्लार रोड, पुणे - ४११००१
दिवस ०६/०७/२०१२

Pimpri Chinchwad Municipal Corporation,

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. (020) 2581 1694
(020) 2581 1627
Fax No. (020) 2581 1029



Jog Center, 3rd Floor,
Wakdevadi,
Old Pune-Mumbai Road,
Pune -411 003

Visit us at <http://mpcb.mah.nic.in>

Ref. No. ROPi: 1664/18

Date:- 03/8/2018

To
✓ M/s Sal Exotique.,
S.No.1660/1, Patil Nagar Chikhali,
Tal.Haveli, Dist. Pune.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous and Other Waste (M & TM) Rules, 2016.

Ref: 1) Proposal received from SRO, Pimpri Chinchwad on 17/07/2018 for initiating action.
2) Warning Notice Issued by SRO, PC vide letter No. MPCB/SROPC/373/2018, dtd 17/02/2018

WHEREAS, you are operating your industry in 'Pollution Prevention Area' under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of) Act, 1981 & Hazardous and Other Waste (Management & TM) Rules, 2016.

AND WHEREAS, the Board had granted the consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (MH & TM) Rules, 2008. And, it is obligatory on your part to provide pollution control systems as it warranted and to operate and maintain the same continuously and effectively so as to achieve the standards prescribed in the consent.

AND WHEREAS, Board office has visited your unit on 16/02/2018 and observed following non-compliances.

1. You have constructed and handover the part of the building in the project without obtaining consent of the board. - 6a
2. You have not provided sewage treatment plant and untreated sewage is being discharged without any treatment.
3. You have not provided organic waste converted for bio-degradable solid waste.
4. You have not obtained NOG from CGWA for extraction of ground water.
5. You have not submitted construction built-up area statement inspite of the consent given during visit.

The above non-compliance were brought to your notice during visit. You are required to take corrective measures to your project vide above reference no(2). However, the responsibility lies only from your end.

..2..

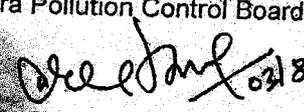
AND WHEREAS, from the record of this office and observations made during the visit, I came to the conclusion that you are not complying with the consent condition and the provision of Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 thereby causing grave injury to the environment.

NOW THEREFORE, in exercise of the powers conferred upon me under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981, I, Dr. H.D.Gandhe, Regional Officer of the Board, at Pune hereby issue directions as under-

1. Whys your unit shall not be directed to close down the manufacturing activity forthwith?
2. Why the competent authorities shall not be directed to disconnect Water / electricity supply of your unit?

You are directed to remain present for personal hearing on 14/08/2018 at 11:30 A.M. in the office of Regional Officer, M.P.C.Board, Jog centre, 3rd floor, Wakdewadi, Pune along with action plan towards the compliance of above related points, else this office will rather be compelled to initiate further action as deemed fit in your case as per the provisions of various Environmental enactments, which may please be noted.

For and on behalf of
Maharashtra Pollution Control Board


(Dr. H.D.Gandhe)
Regional Officer, Pune

Copy Submitted for information to

1. The Member Secretary, MPC Board, Mumbai
2. The Joint Director, (WPC), MPC Board, Mumbai

Copy to

The Sub Regional Officer, MPC Board, Pimpri Chinchwad

- You are directed to monitor and report the compliance from time to time and submit the same to the Regional Officer with relevant documents.

Pimpri Chinchwad Municipal Corporation,

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. (020) 2581 1694
(020) 2581 1627
Fax No. (020) 2581 1029



Jog Center, 3rd Floor,
Wakdevadi,
Old Pune-Mumbai Road,
Pune -411 003

Visit us at <http://mpcb.mah.nic.in>

Ref. No. ROPI 1979/18

Date:- 05/09/18

To
M/s. Sai Exotique,
S. No. 1660/1, Patil Nagar Chikhali,
Tal. Haveli, Dist. Pune.

Sub: Interim Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous & Other Wastes (M & TM) Rules, 2016.

Ref: 1) Consent granted by the Board.
2) Proposed Directions issued dtd 08.08.2018.
3) Personal hearing extended on 01.09.2018

This refers to proposed directions issued on 08.08.2018 and subsequent personal hearing extended on 01.09.2018. Considering your submission during the hearing, you are hereby directed to comply with the following Interim Directions:

1. Construction activity shall be carried out only after obtaining consent to establish & submit the undertaking for voluntary stoppage of construction activity till the grant of consent to establish. You shall submit Bank Guarantee of Rs. 10.0 Lakhs towards compliance of the same.
 2. You shall submit certificate from Competent Authority regarding construction work completion (BUA) before obtaining environmental clearance, after environmental clearance & total construction work completed as on today. You shall submit Bank Guarantee of Rs. 5.0 Lakhs towards compliance of the same.
 3. You shall submit certificate from Competent Authority regarding drainage connection and acceptance of MSW for further treatment & disposal. You shall submit Bank Guarantee of Rs. 1.0 Lakhs towards compliance of the same.
 4. You shall commission the Sewage Treatment Plant operation within 30 days period & treated effluent shall be recycled / reused 100% within premises. You shall submit Bank Guarantee of Rs. 5.0 Lakhs towards compliance of the same.
 5. You should provide OWC for organic waste within one month. You shall submit Bank Guarantee of Rs. 2.0 Lakhs towards compliance of the same.
 6. You shall obtain NOC from CGWA for extraction of ground water within three months period. You shall submit Bank Guarantee of Rs. 1.0 Lakhs towards compliance of the same.
- All the above Bank Guarantees shall be submitted within 15 days valid for a period of one year in favour of Regional Officer, Pune.

In case you fail to comply with the above directions the Board will have no option than to issue consent cancellation order under the provisions of Water (P. & C. P.) Act, 1974 and Hazardous & Other Wastes (M & TM) Rules, 2016.

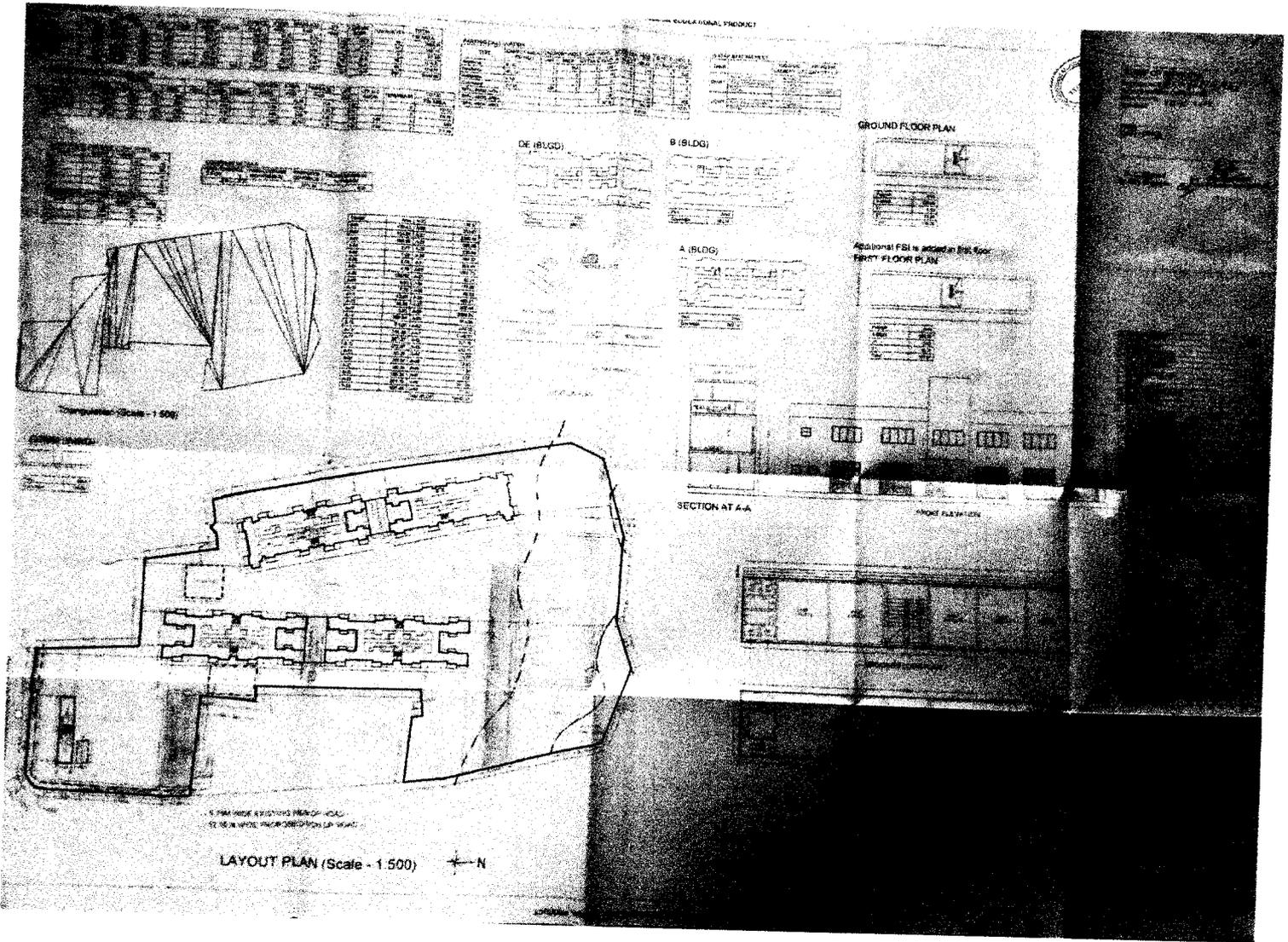
(Dr. H.D. Sandhe)

Regional Officer, Pune

Copies

& recd

is directed to be placed on file for reference





पिंपरी विचवड महानगरपालिका, पिंपरी - ४११०१८.
 महाराष्ट्र महानगरपालिका अधिनियम २०१२
 (जुना मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ चे कलम २६३ (१) अन्वये)
 भाग पुर्णत्वाचा दाखला क्र. ४२२/२०१९



महाराष्ट्र महानगरपालिका अधिनियम २०१२, जुना मुंबई प्रांतिक महानगरपालिका अधिनियम (जुना) १९४९ चे कलम २५३ व २५४ अन्वये मीजे विखली येथील गट नं. १६६० पै अर्जदार श्री. नामदेव सोपान बग व इतर २ श्री. बापु सुर्यभान मुखेकर तर्फे मे. साईबाबा सेल्स प्रा.लि. तर्फे डायरेक्टर श्री. किपाल बनशाम येहानी (कु.मु.धा) यांना इमारतीचे बांधकाम करण्यास कार्यालयीन मूळ बांधकाम परवानगी क्र. बीपी/विखली/१३/२०१३ दि. १४/०५/२०१३, सुधारीत बांधकाम परवानगी क्र. बीपी/विखली/५५/२०१७ दि. २३/०५/२०१७, जोते तपासणी दाखला क्र. बीपी/कावि/विखली/२०४/२०१७ दि. २३/०५/२०१७ (इमारत ए व ई), जोते तपासणी दाखला क्र. बीपी/कावि/विखली/११/२०१९ दि. २२/०१/२०१९ (इमारत डी), सुधारीत बांधकाम परवानगी क्र. बीपी/विखली/०९/२०१९ दि. २२/०१/२०१९ अन्वये परवानगी देण्यात आली होती, वरील परवानगी प्रमाणे अर्जदार श्री. नामदेव सोपान बग व इतर २ श्री. बापु सुर्यभान मुखेकर तर्फे मे. साईबाबा सेल्स प्रा.लि. तर्फे डायरेक्टर श्री. किपाल बनशाम येहानी (कु.मु.धा) यांनी इमारतीचे सर्व बांधकाम पुर्ण केलेमुळे त्यांना दिनांक १५/०४/२०१९ पासून कार्यालयीन नमुद केलेल्या इमारतीचा भाग भोगवटा करणेस महाराष्ट्र महानगरपालिका अधिनियम २०१२, जुना मुंबई प्रांतिक महानगरपालिका अधिनियम (जुना) १९४९ चे कलम २५३ व २५४ अन्वये कार्यालयीन अटीस अधीन राहून परवानगी देण्यात येत आहे.

इमारतीचे वर्णन- इमारत 'ए व डी' (रेकॉर्ड प्लॅननुसार)

क्र.क्र	सज्जे	इमारत ए निवासी वाळे क्र	इमारत ए निवासी बांधकाम क्षेत्र	इमारत डी निवासी वाळे क्र	इमारत डी निवासी बांधकाम क्षेत्र
१	पश्चिम सज्जे	१०१, १०२, १०३, १०४, १०५, १०६, १०७, ११०	४११.५२ चौ.मी	१०१, १०२, १०३, १०४, १०५, १०६, १०७, १०८, १०९, ११०	४९७.२७ चौ.मी
२	दुसरा सज्जे	२०१, २०२, २०३, २०४, २०५, २०६, २०७, २०८, २०९, २१०	४८२.२८ चौ.मी	२०१, २०२, २०३, २०४, २०५, २०६, २०७, २०८, २०९, २१०	४८१.९७ चौ.मी
३	तिसरा सज्जे	३०१, ३०२, ३०३, ३०४, ३०५, ३०६, ३०७, ३०८, ३०९, ३१०	४८१.८५ चौ.मी	३०१, ३०२, ३०३, ३०४, ३०५, ३०६, ३०७, ३०८, ३०९, ३१०	४९७.२७ चौ.मी
४	चौथा सज्जे	४०१, ४०२, ४०३, ४०४, ४०५, ४०६, ४०७, ४०८, ४०९, ४१०	४८२.२८ चौ.मी	४०१, ४०२, ४०३, ४०४, ४०५, ४०६, ४०७, ४०८, ४०९, ४१०	४८१.९७ चौ.मी
५	पाचवा सज्जे	५०१, ५०२, ५०३, ५०४, ५०५, ५०६, ५०७, ५०८, ५०९, ५१०	४८१.८५ चौ.मी	५०१, ५०२, ५०३, ५०४, ५०५, ५०६, ५०७, ५०८, ५०९, ५१०	४९७.२७ चौ.मी
६	सहावा सज्जे	६०१, ६०२, ६०३, ६०४, ६०५, ६०६, ६०७, ६०८, ६०९, ६१०	४८२.२८ चौ.मी	६०१, ६०२, ६०३, ६०४, ६०५, ६०६, ६०७, ६०८, ६०९, ६१०	४८१.९७ चौ.मी
७	सातवा सज्जे	७०१, ७०२, ७०३, ७०४, ७०५, ७०६, ७०७, ७०८, ७०९, ७१०	४८१.८५ चौ.मी	७०१, ७०२, ७०३, ७०४, ७०५, ७०६, ७०७, ७०८, ७०९, ७१०	४९७.२७ चौ.मी
८	आठवा सज्जे	८०१, ८०२, ८०३, ८०४, ८०५, ८०६, ८०७, ८०८, ८०९, ८१०	४००.२३ चौ.मी	८०१, ८०२, ८०३, ८०४, ८०५, ८०६, ८०७, ८०८, ८०९, ८१०	३८५.२८ चौ.मी
९	नववा सज्जे	९०१, ९०२, ९०३, ९०४, ९०५, ९०६, ९०७, ९०८, ९०९, ९१०	४८१.८५ चौ.मी	—	—
एकूण		निवासी सज्जे - ८५	४१२४.०० चौ.मी	निवासी सज्जे - ८०	३८२०.२७ चौ.मी

इमारत ए व डी एकूण निवासी सज्जे - १६६

इमारत ए व डी एकूण बांधकाम क्षेत्र - ८०१४.२७ चौ.मी

इभारतीचे वर्धन- इमारत ई (रेकार्ड जर्ननुमा)

अ.क्र	मजला	इमारत ई निवासी गाळे क्र	इमारत ई निवासी बांधकाम क्षेत्र
१	पहिला मजला	२०१,१०२,१०३,१०४,१०५,१०६,१०७,१०८	४१३.१० चौ.मी
२	दुसरा मजला	२०१,२०२,२०३,२०४,२०५,२०६,२०७,२०८	४४३.१० चौ.मी
३	तिसरा मजला	३०१,३०२,३०३,३०४,३०५,३०६,३०७,३०८	४३४.६१ चौ.मी
४	चौथा मजला	४०१,४०२,४०३,४०४,४०५,४०६,४०७,४०८	४४३.६० चौ.मी
५	पाचवा मजला	५०१,५०२,५०३,५०४,५०५,५०६,५०७,५०८	४३४.६१ चौ.मी
६	सहावा मजला	६०१,६०२,६०३,६०४,६०५,६०६,६०७,६०८	४४३.६० चौ.मी
७	सातवा मजला	७०१,७०२,७०३,७०४,७०५,७०६,७०७,७०८	४३४.६१ चौ.मी
८	आठवा मजला	८०१,८०२,८०३,८०४,८०५,८०६	३३४.६० चौ.मी
९	नववा मजला	९०१,९०२,९०३,९०४,९०५,९०६,९०७,९०८	४३४.६१ चौ.मी
एकूण		निवासी सदनिका - ७०	३८१७.२३ चौ.मी

इमारत ई एकूण निवासी सदनिका - ७०

इमारत ई एकूण बांधकाम क्षेत्र - ३८१७.२३ चौ.मी

इमारत ए, बी व ई एकूण निवासी सदनिका - २३६ इमारत ए, बी व ई एकूण बांधकाम क्षेत्र - ११८३१.५० चौ.मी

हा दाखला आज दिनांक: [REDACTED] रोजी माझे सहीने व कार्यालयीन मिळकतध्यानीशी दिला आहे.

म्युट प्रदीप व. लक्ष्मण

[Signature]

महाराष्ट्र राज्य न्याय मंत्रालय
मुंबई - ४००००१

पदाधीन न्यायाधिकारी
गाम - विजयी

१) हा दाखला मी सहीत सुटार

२) कर प्रत्येक विभाग बाबतचे माहितीसाठी व तपसवितीसाठी रक्षता.

टीप: आजच्या इमारतीचे साक्षपाती महामहाराष्ट्र न्याय मंत्रालयाने स्वसहीतनी जोडावयाचे आहे.
म. न. लक्ष्मण विजयी मजलागाईत पाणीपुरवठा ही संस्था व म. न. लक्ष्मण विजयी मजलागाईत पाणीपुरवठा ही संस्था यांना साक्षपाते / वेळोवेळी सहीत सुटार करावयाची आहे.

